Fifth Lok Sabha IX Session (12/11/1973 to 22/12/1973)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 12, 1973 Kartika 21, 1895 (Saka)

No. 303

11 A.M.

1. Obituary References

The Speaker; Shrimati Indira Gandhi: Sarvashri D. Deb, Sarjoo Pandey, Atal Bihari Vajpayee, Era Sezhiyan, Khemchandbhai Chavda. Piloo Mody, Samar Guha, Krishnan Manoharan and Shrimati Marjorie Godfrey made references to the passing away of (1) Shrimati Jyotsna Chanda and Shri Dharamrao Sharanappa Afzalpurkar, who were sitting Members of Lok Sabha; (2) Shri Anand Chandra Joshi, who was a Member of the First, Second and Third Lok Sabha; Pandit Shiv Charan Lal, who was a Member of Provisional Parliament; Syed Nazir Hussain Samnani, who was a Member of Third Lok Sabha; Shri Krishna Kant Vyas, who was a Member of the Provisional Parliament; Shri Vaddepalli Kashiram, who was a Member of Second Lok Sabha; Shri T. H. Sonavane, who was a Member of the Second, Third and Fourth Lok Sabha; Diwan Chaman Lall, who was a Member of the Central Legislative Assembly and the Constituent Assembly; and (3) Barkatullah Khan, Chief Minister of Rajasthan.

Thereafter. Members stood in silence for a short while as a mark of respect.

2. Congratulations to the Speaker and Secretary of Lok Sabha on their Elections to World Bodies

On behalf of the House, the Prime Minister congratulated (1) Dr. G. S. Dhillon, Speaker, Lok Sabha and (2) Shri S. L. Shakdher, Secretary, Lok Sabha on their recent elections as the President of the Inter Parliamentary Council and the President of the Association of Secretaries-General of Parliaments, respectively.

The Speaker in reply thanked the Prime Minister and the Members on his own behalf and on behalf of the Secretary.

3. Starred Questions

Starred Question No. 1 was orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1—30, 32—88, 30—92, 95, 96, 98—201 were laid on the Table

5. Calling Attention

Shri K. Lakkappa called the attention of the Minister of External Affairs to the reported presence of U.S. naval fleet in the Indian Ocean.

The Minister of External Affairs made a statement in regard thereto.

6. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri S. M. Banerjee regarding immediate need to discuss abnormal rise in the prices of essential commodities, petrol, kerosene oil, diesel, gas, milk and ghee (Delhi Milk Scheme) and failure of the Government to check the same.

Shri S. M. Banerjee then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately after the lunch interval.

7. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated the 8th November, 1973 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 13th June, 1973 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 8th November, 1973, under article 355(3) of the Constitution.
- (2) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Press Council (Amendment) Ordinance, 1973 (No. 2 of 1973) promulgated by the President on the 27th September, 1973.
 - (ii) The Central Excises and Salt (Amendment) Ordinance, 1973 (No. 3 of 1973) promulgated by the President on the 2nd November, 1973.
 - (fii) The Konkan Passenger Ships (Acquisition) Ordinance, 1973 (No. 4 of 1973) promulgated by the President on the 7th November, 1973.
- (3) A copy of the Report (Hindi and English versions) of the Expert Committee on Crop Insurance.
- (4) A copy of the Annual Report (Hindi and English versions) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1971-72 along with the Audited Accounts and the comments of Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 22 of the Produce Cess Act, 1986:—
 - (i) The Produce Cess (Amendment) Rules, 1973, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 12th September, 1973.

- (ii) G.S.R. 433(E) published in Gazette of India dated the 12th September, 1973 exempting payment of cess on oils extracted from oilseeds crushed, in any mill if the quantity of oil so extracted is less than one quintal, during a calendar month.
- (iii) G.S.R. 454(E) published in Gazette of India dated the 28th September, 1973 making certain amendments to Notification No. G.S.R. 884 dated the 26th March, 1969.
- (iv) G.S.R. 455(E) published in Gazette of India dated the 28th September, 1973 rescinding Notification Nos. G.S.R. 2241 dated the 24th December, 1968 and G.S.R. 813 dated the 11th March, 1969.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Rajasthan Rules, 1973, published in Notification No. G.S.R. 411(E) in Gazette of India dated the 1st September, 1973.
 - (ii) The Wild Life (Transactions and Taxidermy) Rajasthan Rules, 1973, published in Notification No. G.S.R. 412(E) in Gazette of India dated the 1st September, 1973.
 - (iii) The Wild Life (Stock Declaration) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 414(E) in Gazette of India dated the 1st September, 1973.
 - (iv) The Wild Life (Transactions and Taxidermy) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 1st September, 1973.
 - (v) The Wild Life (Stock Declaration) Tripura Rules, 1973, published in Notification No. G.S.R. 466(E) in Gazette of India dated the 2nd October, 1973.
 - (vi) The Wild Life (Transactions and Taxidermy) Tripura Rules, 1973, published in Notification No. G..S.R. 467(E) in Gazette of India dated the 2nd October, 1973.
- (7) A copy of Notification No. G.S.R. 885 (Hindi and English versions) published in Gazette of India dated the 18th August, 1973, making certain amendments to the Second Schedule to the Drugs and Cosmetics Act, 1940, under section 38 of the said Act.
- (8) A statement (Hindi and English versions) on the flood situation in the country.
- (9) A copy of the Council of Architecture (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1104 in Gazette of India dated the 6th October, 1973, under sub-section (3) of section 44 of the Architects Act. 1972.
- (10) A copy each of the following Reports (Hindi and English versions):—
 - (i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1971-72.
 - (ii) Annual Report of the Technical Teachers' Training Institute (Western Region), Bhopal, for the years 1971-72.
 (iii) Annual Report of the Executive Committee of the Trustees
 - (iii) Annual Report of the Executive Committee of the Trustees of the Victorical Memorial Hall, Calcutta, for the year 1971-72.

8. Statements by Ministers

- (i) The Minister of State for Petroleum and Chemicals laid on the Table a statement on the price and supply position of crude oil.
- (ii) The Minister of State for Agriculture laid on the Table a statement on the Food and Agricultural Situation in India.
- (iii) The Minister of State for Agriculture laid on the Table a statement indicating Government's decisions on the reorganisation of the Indian Council of Agricultural Research in the light of the recommendations of the ICAR Inquiry Committee.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

9. Adjournment Motion

At 2.35 P.M. Shri S. M. Banerjee moved the following motion:—
"That the House do now adjourn",

The following Members took part in the debate:-

- (1) Shri Anant Prasad Sharma
- (2) Shri D. Deb
- (3) Shri B. R. Bhagat
- (4) Shri Atal Bihari Vajpayee
 - (5) Shri Chandrajit Yadav
 - (6) Shri G. Viswanathan
 - (7) Shri Annasaheb P. Shinde
 - (8) Shri Shyamnandan Mishra
 - (9) Shri K. P. Unnikrishnan
 - (10) Shri Piloo Medy
 - (11) Shri Dev Kanta Borooah
 - (12) Shri Madhu Limaye
 - (13) Shri Shankar Dayal Singh
 - (14) Shri P. G. Mavalankar
 - (15) Shri Chintamani Panigrahi
 - (16) Shri S. A. Shamim
 - (17) Shri Vikram Mahajan
 - (18) Shri C. H. Mohamed Koya
 - (19) Shri Y. B. Chavan

Shri S. M. Banerjee replied to the debate.

On the motion the House divided, Ayes 39; Noes 132. The motion was accordingly negatived.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-third Report of the Business Advisory Committee.

7.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th November, 1973)

S. L. SHAKDHER, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 13, 1973 Kartika 22, 1895 (Saka)

No. 304

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 21—23 and 25 were orally answered. Starred Question No. 35 had been postponed for answer on 27-11-73. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 202—253, 255—260, 262—266, 268—300 and 302—402 were laid on the Table.

3. Calling Attention

Shri Sat Pal Kapur called the attention of the Minister of Home Affairs to the reported unearthing of an international hashish smuggling racket in Delhi and seizure of contraband hashish worth Rs. 1.5 lakhs and foreign currency to the value of Rs. 4 lakhs.

The Deputy Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Fifty-fourth Report of the Law Commission on the Code of Civil Procedure, 1908.
- (2) A copy of the Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 445(E) in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (3) A copy of the Conduct of Elections (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 505(E) in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (4) A copy of Notification No. S.O. 461(E) (Hindi and English versions) published in Gazette of India dated the 3rd September, 1973 containing Order No. 5 of the Delimitation Commission in respect of the State of Uttar Pradesh, under sub-section (3) of section 10 of the Delimitation Act, 1972.

5. Assent to Bills

- (i) Secretary-General laid on the Table following three Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Coking and Non-coking Coal Mines (Nationalisation) Amendment Bill, 1973.
 - (2) The Orissa Appropriation (No. 3) Bill, 1973.
 - (2) The Orissa Appropriation (No. 3) Bill, 1973.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament and assented to:—
 - (1) The Mysore State (Alteration of Name) Bill, 1973.
 - (2) The National Co-operative Development Corporation (Amendment) Bill, 1973.
 - (3) The Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Bill, 1973.
 - (4) The Customs, Gold (Control) and Central Excises and Salt (Amendment) Bill, 1973.
 - (5) The Agricultural Refinance Corporation (Amendment) Bill, 1973.
 - (6) The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973.
 - (7) The Reserve Bank of India (Amendment) Bill, 1973.
 - (8) The Indian Railways (Amendment) Bill, 1973.
 - (9) The Foreign Exchange Regulation Bill, 1973.
 - (10) The Constitution (Thirty-first Amendment) Bill, 1973.

6. Motion regarding Thirty-third Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 12th November, 1973."

The motion was adopted.

7. Matter under Rule 377

Shri Madhu Limaye raised matter regarding alleged failure of the Government to inform the House about abolition or reduction of export duty on Jute goods.

The Minister of Commerce made a statement on the subject.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2,20 P.M.)

8. Government Bill—Passed

The Textiles Committee (Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Prof. D. P. Chottopadhyaya.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri S. R. Damani
- (3) Shri Ranen Sen
- (4) Shri Madhu Limaye
- (5) Shri Ram Singh Bhai Verma
- (6) Shri Bhaoosahaib Dhamankar
- (7) Dr. Laxminarayan Pandeya
- (8) Shri M. C. Daga ₩
- (9) Shri B. R. Shukla
- (10) Shri E. R. Krishnan
- (11) Shri N. Tombi Singh
- (12) Shri Prasannbhai Mehta
- (13) Shri Nawal Kishore Sinha
- (14) Shri S. M. Banerjee

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- (15) Shri M. Ram Gopal Reddy
- (16) Shri Hukam Chand Kachwai

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:--

- (1) Shri Ranen Sen
- (2) Shri Madhu Limaye
- (3) Prof. D. P. Chattopadhyaya

The motion was adopted and the Bill was passed,

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9. Government Bill-Under Consideration

The Direct Taxes (Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri Y. B. Chivan.

An amendment for reference of the Bill to a Select Committee was moved by Shri Era Sezhiyan.

The following Members took part in the debate:-

- (1) Shri D. K. Panda
- (2) Shri N. K. P. Salve
- (3) Shri Virendra Agarwala
- (4) Shri Vasant Sathe (Speech unfiinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th November, 1978)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 14, 1973 Kartika 23, 1895 (Saka)

No. 305

11 A.M.

1. Starred Questions

Starred Questions Nos. 41, 44, 46, and 50 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 403—408, 410—432, 434—438, 440—452, 454—470, 472—480, 482—498, 500—504, 507—509, 511—575, 577—591.593—602 were laid on the Table.

A statement by the Deputy Minister of Home Affairs (i) correcting the reply given on the 25th July, 1973 to Unstarred Question No. 590 regarding looting of camps by armed Mizo rebels at Titahjayapara, North Tripura and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Tourism and Civil Aviation to the reported dislocation of Indian Airlines services due to the employees' resistance to the new shipt system.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Investigation of Industrial Undertakings Owned by Companies in Liquidation (Procedure) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 915 in Gazette of India dated the 25th August, 1973, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Arms (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 8th September, 1973, under subsection (3) of section 44 of the Arms Act, 1959.

- (3) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The Indian Police Service (Pay) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 2015 in Gazette of India dated the 25th December, 1971.
 - (b) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1972, published in Notification No. G.S.R. 390 in Gazette of India dated the 1st April, 1972.
 - (c) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1972, published in Notification No. G.S.R. 858 in Gazette of India dated the 22nd July, 1972.
 - (d) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1972, published in Notification No. G.S.R. 1004 in Gazette of India dated the 2nd September, 1972.
 - (e) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1973, published in Notification No. G.S.R. 479(E), in Gazette of India dated the 24th October, 1973.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) to (d) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 526(E) published in Gazette of India dated the 29th September, 1973 declaring coir fibre extracted from coconut husk to be an essential commodity.
 - (ii) The Coconut Husks Control Order, 1973, published in Notification No. S.O. 527(E), in Gazette of India dated the 29th September, 1973.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Motion regarding Report of Joint Committee—Extension of Time

Shri S. M. Siddayya moved the following motion:-

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted in the following amended form:—

"That this House do further extend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951".

7. Statement by Minister

The Deputy Minister of Education and Social Welfare laid on the Table a statement regarding the student strike in the Birla Institute of Technology and Science, Pilani.

8. Matter Under Rule 377

Sarvashri Shyamnandan Mishra and Madhu Limaye raised matter regarding certain observations made by the High Court of Orissa on a writ petition about President's rule in Orissa.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

9. Government Bill-Debate Adjourned

The Direct Taxes (Amendment) Bill, 1973

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 13th November, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Vasant Sathe
- (2) Shri Era Sezhiyan
- (3) Shri H. M. Patel
- (4) Shri Bhagwat Jha Azad
- (5) Shri S. R. Damani
- (6) Shri R. N. Goenka
- (7) Shri Madhu Limaye
- (8) Shri Vayalar Ravi,
- (9) Shri R. V. Swaminathan
- (10) Shri P. G. Mavalankar
- (11) Shri Y. B. Chavar

A motion that the further debate on the Bill be adjourned to next week, moved by Shri Y. B. Chavan, was adopted.

10. Government Bills-Passed

(i) The Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri S. A. Muruganantham
- (3) Shri Hukam Chand Kachwai
- (4) Shri J. Matha Gowder
- (5) Shri K. Narayana Rao
- (6) Shri D. D. Desai

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The motion was adopted and the Bill was passed.

(ii) The State Bank Laws (Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri K. M. Madhukar
- (2) Shri R. V. Bade-
- (3) Shri M. C. Daga
- (4) Shri J. Matha Gowder
- (5) Shri M. Ram Gopal Reddy
- (6) Shri Hukam Chand Kachwai
- (7) Shri Ramavatar Shastri

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 35 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

5.51 P.M.

(Lok Sabha adjourned till 11 A. M. on Thursday, the 15th November, 1973).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, November 15, 1973 Kartika 24, 1895 (Saka)

No. 306

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 61—64 and 67—70 were orally answered. Starred Questions Nos. 77 and 79 had been postponed. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 603—640, 642—656, 658—679, 681, 683, 685—713, 715—743, 745—752, 754—785, 787—792 and 795—802 were laid on the Table.

3. Calling Attention

Shri Shyamnandan Mishra called the attention of the Minister of Railways to the reported cancellation of trains and the consequent difficulties experienced by the people, particularly in the matter of movement of coal and other essential commodities as well as passengers.

The Deputy Minister of Railways made a statement in regard thereto.

The Minister of Steel and Mines also made a statement regarding production and supply position of coal.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - *(i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 12(E) in Gazette of India dated the 27th July, 1973.

^{*}The notification was previously laid on the Table on the 9th August, 1973 and was re-laid under Rule 234(2) of the Rules of Procedure.

- **(ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 13(E), in Gazette of India dated the 3rd August, 1973.
- @(iii) The Indian Naval Aux.liary Service Regulations, 1973, published in Notification No. S.R.O. 232 in Gazette of India dated the 1st September, 1973.
- (2) A copy of the Railway Protection Force (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 20th September, 1973, under sub-section (3) of section 21 of the Railway, Protection Force Act. 1957.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

FOURTH LOK SABHA

- (i) Statement No. XXXI—Fifth Session, 1968
- (ii) Statement No. XXXIII—Seventh Session, 1969
- (iii) Statement No. XXXII—Eighth Session, 1969
- (iv) Statement No. XXXI-Ninth Session, 1969
- (v) Statement No. XXXIII—Tenth Session, 1970
- (vi) Statement No. XXI-Eleventh Session, 1970
- (vii) Statement No. XXIII-Twelfth Session, 1970.

FIFTH LOK SABHA

- (viii) Statement No. XI-First Session, 1971
 - (ix) Statement No. XXV—Second Session, 1971
 - (x) Statement No. XVI-Third Session, 1971
 - (xi) Statement No. XVI—Fourth Session, 1972
- (xii) Statement No. X-Fifth Session, 1972
- (xiii) Statement No. VIII-Sixth Session, 1972
- (xiv) Statement No. VIII-Seventh Session, 1973
- (xv) Statement No. IX-Seventh Session, 1973
- (xvi) Statement No. III-Eighth Session, 1973.
 - (4) (a) A copy each of the following Notifications (Hindi and English versions) under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
 - (i) The Personal Injuries (Compensation Insurance) Second Amendment Scheme, 1972, published in Notification No. S.O. 581(E), in Gazette of India dated the 8th September, 1972.

^{**}The notification was previously laid on the Table on the 23rd August, 1973 and was re-laid under Rule 234(2) of the Rules of Procedure.

⁽a) The notification was previously laid on the Table on the 5th September, 1973 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1972, published in Notification No. S.O. 582(E), in Gazette of India dated the 8th September, 1972.
 - (iii) The Personal Injuries (Compensation Insurance) Third Amendment Scheme, 1972, published in Notification No. S.O. 709(E) in Gazette of India dated the 15th November, 1972.
 - (iv) The Personal Injuries (Compensation Insurance) Third Amendment Rules, 1972, published in Notification No. S.O. 710(E) in Gazette of India dated the 15th November, 1972.
 - (v) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1973, published in Notification No. S.O. 141(E) in Gazette of India dated the 14th March, 1973.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 12th November, 1973, Rajya Sabha passed the Code of Civil Procedure (Amendment) Bill, 1973.
- (ii) That at its sitting held on the 12th November, 1973, Rajya Sabha passed the Maternity Benefit (Amendment) Bil, 1973.

6. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Code of Civil Procedure (Amendment) Bill, 1973.
- (2) The Maternity Benefit (Amendment) Bill, 1973.

7. Intimations regarding Conviction and Arrest of Members

- (i) The Deputy Speaker informed the House of a telegram, dated the 14th November, 1973, from the Sub-Divisional Magistrate, Daimond Harbour, to the Speaker, intimating that Shri Madhuryya Haldar, Member, Lok Sabha, courted arrest on the 12th November, 1973, in the Court of Sub-Divisional Magistrate, Diamond Harbour, 24-Parganas, West Bengal, in Case No. 01510/73, in contempt of Court proceedings during mass demonstration. The Member was convicted and confined till the rising of the Court for the day.
- *(ii) The Deputy Speaker informed the House of a telegram, dated the 14th November, 1973, from the District Magistrate, Malda, West Bengal, to the Speaker, intimating that Shri Dinesh Joarder, Member, Lok Sabha, courted arrest on the 14th November, 1973, in the Court of Sub-Divisional Judicial Magistrate, Malda. The Member was fined Rupees two and in default to undergo simple imprisonment for a day and that he preferred imprisonment.

8. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Fourteenth Report of the Committee on Petitions.

^{*}Announcement made at 1.35 P.M.

9. Report of Committee of Privileges

Dr. Henry Austin presented the Sixth Report of the Committee of Privileges.

10. Report of Joint Committee

Shri Nawal Kishore Sharma presented the Report of the Joint Committee on the Companies (Amendment) Bill, 1972.

11 Evidence before Joint Committee-Laid on the Table

Shri Nawal Kishore Sharma laid on the Table the record of evidence tendered before the Joint Committee on the Companies (Amendment) Bill, 1972

12. Motion regarding Report of Joint Committee—Extension of Time

Shri Amarnath Vidyalankar moved the following motion:-

"That this House do extend upto the last day of the Monsoon Session, 1974, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected

The motion was adopted in the following amended form:-

"That this House do extend upto the last day of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters."

13. Matters Under Rule 377

- (i) Sarvashri Madhu Dandavate and Madhu Limaye raised matter regarding the reported armed attack by landlords on Adivasis in Maharashtra.
- (ii) Shri Biren Dutta raised matter regarding non-intimation to the Speaker about arrests of Sarvashri Shyama Prasanna Bhattacharyya, M.P., Madhuryya Haldar, M.P. and Bijoy Modak, M.P.
- (iii) Shri Madhu Limaye raised matter regarding non-intimation to the Speaker about arrest of Shri Shiv Shankar Prasad Yadav, M.P.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.)

14. Government Bills-Passed

(i) The Authorised Translations (Central Laws) Bill, 1972, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate: - .

- (1) Shri S. A. Muruganantham
- (2) Shri N. Tombi Singh
- (3) Dr. Laxminarayan Pandeya
- (4) Pandit D. N. Tiwary
- (5) Shri C. Chittibabu

- (6) Shri M. C. Daga
- (7) Shri Madhu Limaye
- (8) Shri Nathu Ram Ahirwar
- (9) Shri Hukam Chand Kachwai
- (10) Shri M. Ram Gopal Reddy
- (11) Shri S. M. Banerjee
- (12) Dr. Kailas

Shri F. H. Mohsin replied to the debate.

On a motion that the debate on the Bill be adjourned, moved by Shri Madhu Limaye, the House divided, Ayes 22; Noes. 79. The motion was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Advocates (Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Niti Raj Singh Chaudhary.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri B. R. Shukla
- (3) Shri R. V. Bade
- (4) Shri A. K. M. Ishaque
- (5) Shri G. Viswanathan
- (6) Shri M. C. Daga
- (7) Swami Brahmanand

Shri Niti Raj Singh Chaudhary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clauses 18 and 19 were adopted, as amended.

Clauses 20 to 39 were adopted.

Clause 40 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Niti Raj Singh Chaudhary.

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The following Members took part in the debate:--.

- (1) Shri Sarjoo Pandey
- (2) Shri Hukam Chand Kachwai
- (3) Shri P. G. Mavalankar
- (4) Shri Niti Raj Singh Chauthary.

The motion was adopted and the Bill, as amended, was passed. 6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th November, 1973).

S. L. SHAKDHER, Secretary General.

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Corrigenda

In Bulletin-Part I, dated November 14, 1973-

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- (i) paragraph 1, line 1, after "46" insert "49".
- (ii) paragraph . a, line 2. for "shipt" mead "shift".

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 16, 1973 Kartika 25, 1895 (Saka)

No. 307

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 82, 83, 86, 89, 91, 96, 97 and 100 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 803—837, 839—853, 855—872, 875—881, 883—896, 898—906, 908—923, 925—989, 991—1001 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Steel and Mines to the reported total stoppage of production at Bokaro Steel Plant as a result of strike in the plant.

The Deputy Minister of Steel and Mines made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Summary of the Report (Hindi and English versions) on progress of work of the Action Committee on Public Enterprises.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act 1959:—
 - (i) The National Savings Certificates (Fifth Issue) Rules, 1973, published in Notification No. G.S.R. 421(E) in Gazette of India dated the 6th September, 1973.
 - (ii) The Post Office Savings Certificate (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 422(E) in Gazette of India dated the 6th September, 1973.
 - (iii) The National Savings Certificates Fourth Issue (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 428(E) in Gazette of India dated the 6th September, 1973.

- (3) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1973 Hindi and English versions) published in Notification No. S.O. 508(E) in Gazette of India dated the 20th September, 1973, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (4) A copy of the Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 509(E) in Gazette of India dated the 20th September, 1973, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (5) A copy each of the following Not fications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 399(E) published in Gazette of India dated the 28th August, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 945 published in Gazette of India dated the 8th September, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 431(E) published in Gazette of India dated the 12th September, 1973 together with an explanatory memorandum.
 - (iv) G.S.R. 442(E) published in Gazette of India dated the 14th September, 1973 together with an explanatory memorandum.
 - (v) G.S.R. 1021 published in Gazette of India dated the 22nd September, 1973 together with an explanatory memorandum.
 - (vi) G.S.R. 462(E) published in Gazette of India dated the 1st October, 1973 together with an explanatory memorandum.
 - (vii) G.S.R. 469(E) published in Gazette of India dated the 4th October, 1973 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 416(E) published in Gazette of India dated the 1st September, 1973.
 - (ii) The Central Excise (Tenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1019 in Gazette of India dated the 22nd September, 1973.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 407(E), 408(E) and 409(E) published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 926 published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.

- (iii) G.S.R. 927 published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 946 published in Gazette of India dated the 8th September, 1973 together with an explanatory memorandum.
- (v) G.S.R. 985 and 986 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (vi) G.S.R. 987 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (vii) G.S.R. 988 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (viii) G.S.R. 989 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (ix) G.S.R. 1020 published in Gazette of India dated the 22nd September, 1973 together with an explanatory memorandum.
- (x) G.S.R. 456(E), published in Gazette of India dated the 28th September, 1973 together with an explanatory memorandum.
- (xi) G.S.R. 457(E) published in Gazette of India dated the 29th September, 1973 together with an explanatory memorandum.
- (xii) G.S.R. 470(E) published in Gazette of India dated the 4th October, 1973 together with an explanatory memorandum.
- (xiii) G.S.R. 474(E) published in Gazette of India dated the 12th October, 1973 together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—
 - (i) Memo No. 770-T1|72-9, Revenue (T), published in Andhra Pradesh Gazette dated the 7th August, 1973, making certain amendments to the Andhra Pradesh Excise (Tapping of Trees and Toddy Shops Special Conditions of Licences) Rules, 1969.
 - (ii) Notification No. G.O. Ms. 631, Revenue (E), published in Andhra Pradesh Gazette dated the 9th August, 1973, making certain amendments to the Andhra Pradesh Foreign Liquor and Indian Liquor Rules, 1970.
- (iti) Memo No. 2957|T1|73-9, published in Andhra Pradesh Gazette dated the 16th August, 1973, making certain amendments to the Andhra Pradesh Excise (Lease of Right to Sell Liquor in Retail) Rules, 1969.
- (9) A copy of the Annual Report and the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1971-72, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (10) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year 1972-73, under section 126 of the Trade and Merchandise Marks Act, 1958.

- (11) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act. 1951:—
 - (a) (i) Report (1973) of the Tariff Commission on the Biennial Review of the Sericulture Industry.
 - (ii) Government Resolution No. 13(1)|Tar|73 dated the 14th November, 1973 (Hindi and English versions) notifying Government's decisions on the above Report.
 - (iii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
 - (b) Report (1971) of the Tariff Comm ssion (Hindi version) on the Price Structure of Different Varieties of Jute Goods.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 2789 in Gazette of India dated the 29th September, 1973.
 - (ii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 2965 in Gazette of India dated the 13th October, 1973.
 - (iii) The Export of Sulphuric Acid (Inspection) Rules, 1973, published in Notification No. S.O. 2968 in Gazette of India dated the 13th October, 1973.
 - (iv) The Export of Cumin Seeds (Inspection) Rules, 1973, published in Notification No. S.O. 3099 in Gazette of India dated the 3rd November, 1973.

5. Intimation Re: Arrest and Release of Member

The Speaker informed the House of a telegram, dated the 15th November, 1973, from the District Magistrate, Nadia, intimating that Shrimati Bibha Ghosh Goswami, Member, Lok Sabha, was arrested by Ranaghat Police under Section 151 of the Code of Criminal Procedure, on the 14th November, 1973 at 14.50 hours, in connection with law violation movement. The Member was discharged from custody on the same day at 18.00 hours by the Magistrate on police report.

6. Statement by Minister

The Minister of Education, Social Welfare and Culture made a statement regarding theft of silver coins from the National Museum, New Delhi.

7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th November, 1973.

8. Motion for Election to Committee

Shri K. N. Tewari moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shrimati Jyotsna Chanda died."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

9. Government Bill-Under Consideration

The Homoeopathy Central Council Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri A. K. Kisku.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Bhaoosahaib Dhamankar
- (3) Dr. Laxminarayan Pandeya
- (4) Dr. Kailas
- (5) Shri Manoranjan Hazra
- (6) Shri Bhagwat Jha Azad
- (7) Shri J. Matha Gowder (Speech unfinished).

The discussion was not concluded.

10. Motion Regarding Thirty-second Report of Committee on Private . Members' Bills and Resolutions

Shri A. M. Chellachami moved the following motion:-

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 1 and 3) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1973 (Amendment of articles 74 and 163) by Shri Madhu Limaye.
- (3) The Cantonments (Amendment) Bill, 1973 (Amendment of section 13 and omission of section 14, etc.) by Shri Madhu Limaye.
- (4) The Companies (Amendment) Bill, 1973 (Amendment of sections 252, 275 and insertion of new section 255A) by Shri Madhu Limaye.
- (5) The Constitution (Amendment) Bill, 1973 (Amendment of article 371) by Shri P. K. Deo.

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- (6) The Prevention of Food Adulteration (Amendment) Bill, 1973 (Amendment of section 16) by Shri Dinesh Chandra Goswami.
- (7) The Constitution (Amendment) Bill, 1973 (Amendment of articles 58, 59, etc.) by Shri Arjun Sethi.
- (8) The Starvation Deaths (Precautionary Measures and Responsibilities) Bill, 1973 by Shri Hukam Chand Kachwai.
- (9) The Child Marriage Restraint (Amendment) Bill, 1973 (Insertion of new section 13) by Shri M. C. Daga.

12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri Atal Bihari Vajpayee

Discussion on the motion for consideration of the Bill moved on the 24th August, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri K. Narayana Rao
- (3) Shri S. M. Banerjee
- (4) Shri A. K. M. Ishaque
- (5) Shri G. Viswanathan
- (6) Shri N. K. P. Salve
- (7) Shri S. A. Shamim
- (8) Shri Jagannath Rao
- (9) Shri P. G. Mavalankar
- (10) Shri Piloo Mody

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 19, 1973 Kartika 28, 1895 (Saka)

No. 308

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 101, 103 and 106—109 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1002—1018, 1020—1035, 1038—1057, 1059—1091, 1093—1108, 1110—1112, 1114—1126 and 1128—1201 were laid on the Table.

3. Calling Attention

Shri Hukam Chand Kachwai called the attention of the Minister of Steel and Mines to the reported death of five labourers as a result of police firing at Sijua coal mine near Dhanbad.

The Minister of Steel and Mines made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House that in regard to the question of privilege sought to be raised by Shri Madhu Limaye on the 5th September, 1973, against the "J. K. Organisation" in respect of a press statement issued by the Secretary, J. K. Organisation, Kanpur and published in the *Hindustan Times*, dated the 1st September, 1973, thereby casting reflections on the Member, comments of the J.K. Organisation had been called. The Secretary of the J.K. Organisation in his explanation had inter-alia expressed regret.

While treating the matter as closed, Lok Sabha decided that as suggested by Shri Madhu Limaye, the Secretary, J.K. Organisation, Kanpur, might be informed that certain portions of the press statement issued by him were regrettable.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Resport (Hindi and English versions) of the Central Warehousing Corporation, for the year 1972-73 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

- (2) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1971-72 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act. 1964.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1971-72.
- (4) A copy of the University Grants Commission (Disqualification, Retirement and conditions of service of Members) (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1006 in Gazette of India dated the 15th September, 1973, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

6. Intimation regarding arrest and release of Member

The Speaker informed the House of a wireless message dated the 17th November, 1973 from the Additional Sub-Divisional Magistrate, Bankura Sadar, District Bankura, intimating that Shri Ajit Kumar Saha, Member, Lok Sabha, was arrested on the 17th November, 1973 at about 10.25 hours under Section 151 of the Code of Criminal Procedure on the ground of obstructing the employees of Post Office from performing their duties. The Member was produced in the court of the Additional Sub-Divisional Magistrate, Bankura Sadar, District Bankura and was discharged from custody.

7. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Ninth Report of the Committee on Subordinate Legislation.

8. Report of Joint Committee

Shri S. A. Kader presented the Report of the Joint Committee on the Presidential and Vice-Presidential Elections (Amendment) Bill, 1972.

9. Evidence before Joint Committee-Laid on the Table

Shri S. A. Kader laid on the Table the record of evidence tendered before the Joint Committee on the Presidential and Vice-Presidential Elections (Amendment) Bill, 1972.

10. Motion for Election to Committee

Prof. Sher Singh moved the following motion:—

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

11. Government Bill-Introduced

The Press Council (Amendment) Bill, 1973.

12. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Press Council (Amendment) Ordinance, 1973, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Matters under Rule 377

(i) Shri Vayalar Ravi raised matter regarding the reported retrenchment of certain employees of the Food Corporation of India.

The Minister of State for Agriculture made a statement on the subject.

(ii) Sarvashri Madhu Limaye and S. M. Banerjee raised matter regarding the reported cancellation of many domestic flights due to acute shortage of aviation fuel supplied by ESSO and Burmah-Shell refineries.

The Minister of Petroleum and Chemicals made a statement on the subject.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

14. Government Bills-Passed

(i) The Homoeopathy Central Council Bill, 1973, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th November, 1973, continued.

The following Members took part in the debate:-

- (1) Shri J. Matha Gowder
- (2) Shri M. C. Daga
- (3) Shri Hukam Chand Kachwai
- (4) Dr. Sankta Prasad
- (5) Shri Rana Bahadur Singh
- (6) Shri N. Tombi Singh
- (7) Shri Samar Guha
- (8) Shri Chandulal Chandrakar

Shri A. K. Kisku replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. K. Kisku.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Code of Civil Procedure (Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Niti Raj Singh Chaudhary.

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri C. K. Chandrappan
- (3) Shri R. R. Sharma

Shri Niti Raj Singh Chaudhary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Niti Raj Singh Chaudhary.

The motion was adopted and the Bill was passed.

15. Motion

Prof. S. Nurul Hasan moved the following motion:-

"That this House do consider the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72, laid on the Table of the House on the 1st June, 1972 and 13th August, 1973, respectively."

The following Members took part in the debate:-

- (1) Shri Biren Dùtta
- (2) Shri Sudhakar Pandey
- (3) Shri Surendra Mohanty
- (4) Shri Y. S. Mahajan
- (5) Shri P. G. Mavalankar
- (6) Shri Narain Chand Parashar (Speech unfinished).

The discussion was not concluded.

16. Half-An-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1973 to Unstarred Question No. 88 regarding quality and quantity of rice supplied to Kerala.

Shri Annasaheb P. Shinde replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 20, 1973 Kartika 29, 1895 (Saka)

No. 309

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 121—130 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1202, 1204—1208, 1210—1297, 1299—1335, 1338—1350, 1352—1386 and 1388—1402 were laid on the Table.

3. Calling Attention

Shri G. Viswanathan called the attention of the Minister of Information and Broadcasting to the acute shortage of newsprint in the country resulting in closure of some newspapers and cutting down of pages by all newspapers.

The Deputy Minister of Information and Broadcasting made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 553(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 1973 containing Order No. 6 of the Delimitation Commission in respect of the State of Orissa, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1973, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 10th October, 1973.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1973, published in Notification No. G.S.R. 485(E) in Gazette of India dated the 2nd November, 1973.

- (iii) The Light Diesel Oil (Fixation of Ceiling Prices) Third Amendment Order, 1973, published in Notification No. G.S.R. 486(E) in Gazette of India dated the 2nd November, 1973.
- (iv) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1973, published in Notification No. G.S.R. 493(E) in Gazette of India dated the 8th November, 1973.
- (3) A copy of the North Eastern Areas (Re-organisation) Removal of Difficulties Order No. II (Hindi and English versions) published in Notification No. S.O. 3085 in Gazette of India dated the 3rd November, 1973, under sub-section (2) of section 87 of the North-Eastern Areas (Re-organisation) Act, 1971.
- (4) A copy of Notification No. G.S.R. 494(E) (Hindi and English versions) published in Gazette of India dated the 9th November, 1973, making certain alterations in Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (5) A copy of Notification No. G.S.R. 1185 (Hindi and English versions) published in Gazette of India dated the 3rd November, 1973 making certain amendment to Notification No. G.S.R. 443(E) dated the 18th October, 1972, under sub-section (3) of section 637 of the Companies Act, 1956.

5. Intimation regarding arrest and release of Member

The Speaker informed the House of two telegrams, dated the 19th November, 1973, from the Commissioner of Police, Madras, intimating that Shri S. Radhakrishnan, Member, Lok Sabha, who was arrested on the 19th November, 1973 at 11.10 hours for violating the prohibitory order in force in and around Fort St. George, Madras, was released at 12.30 hours the same day.

6. Motion for Election to Committee

Shri Jyotirmoy Bosu moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shri Dharamrao Sharanappa Afzalpurkar died".

The motion was adopted.

7. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised matter regarding the reported death of a Harijan satyagrahi in Aligarh Jail, arrested in New Delhi against the eviction orders issued by the Haryana Government.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

8. Motion

Discussion on the following motion moved by Prof. S. Nurul Hasan on the 19th November, 1973, continued:—

"That this House do consider the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72, laid

on the Table of the House on the 1st June, 1972 and 13th August, 1973, respectively."

The following Members took part in the debate:-

- (1) Shri Narain Chand Parashar
- (2) Shri H. N. Mukerjee
- (3) Shri Jagannath Mishra
- (4) Shri Jagannathrao Joshi
- (5) Shri Rajaram Shastri
- (6) Shri J. Metha Gowder
- (7) Shri Anant Prasad Dhusia (Speech unfinished).

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Madhu Limaye raised a discussion on the Reports of the Tariff Commission regarding (1) Price Structure of Man-made Fibres and Yarns—Synthetic Fibres and Yarns (2) Price Structure of Man-made Fibre Industry—Viscose and Acetate Filament Yarn and Staple Fibre (3) Price Structure of Man-made Fibres and Yarns Industry—Viscose Staple Fibre Spun Yarn and (4) Fair Prices for Rayon Tyre Cord, laid on the Table of the House on the 23rd and 25th July, 1973.

The following Members took part in the debate:-

- (1) Shri Bhaoosahaib Dhamankar
- (2) Shri S. M. Banerjee
- (3) Shri Vasant Sathe
- (4) Shri Hukam Chand Kachwai
- (5) Shri N. K. P. Salve
- (6) Shri E. R. Krishnan
- (7) Shri Raghunandan Lal Bhatia
- (8) Dr. Kailas
- (9) Shri Prasannbhai Mehta

Prof. D. P. Chattopadhyaya replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 21, 1973 Kartika 30, 1895 (Saka)

No. 310

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 141—144, 146 and 149—151 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1403—1409, 1411—1442, 1444—1447, 1449—1479, 1481—1562 and 1564—1602 were laid on the Table.

Two statements by the Deputy Minister of Communications and the Deputy Minister of Industrial Development (i) correcting the replies given to the following questions and (ii) gixing reasons for delay in correcting the replies were also laid on the Table:—

- (i) Unstarred Question No. 5017 on the 28th March, 1973 regarding Telephone Revenue in Katihar Sub-Division; and
 - (ii) Unstarred Question No. 2505 on the 8th August, 1973 regarding manufacture of 'Tooth Paste' for small scale industry.

3. Calling Attention

Shri P. K. Deo called the attention of the Minister of Agriculture to the reported acut eshortage of fertilizers in Punjab and other parts of the country.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Vol. II—Direct Taxes, under article 151 (1) of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Sixth

- Amendment Regulations, 1973, published in Notification No. G.S.R. 905 in Gazette of India dated the 25th August, 1973.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1973, published in Notification No. G.S.R. 906 in Gazette of India dated the 25th August, 1973.
- (iii) The Indian Police Service (Pay) Second Amendment Rules, 1973, published in Notification No. G.S.R. 907 in Gazette of India dated the 25th August, 1973.
- (iv) The All India Services (Confidential Rolls) Amendment Rules, 1973, published in Notification No. G.S.R. 942 in Gazette of India dated the 8th September, 1973.
- (v) The All India Services (Confidential Rolls) Second Amendment Rules, 1973, published in Notification No. G.S.R. 425
 (E) in Gazette of India dated the 11th September, 1973.
- (vi) The Indian Administrative Service (Recruitment) Fourth Amendment Rules, 1973, published in Notification No. G.S.R. 427(E) in Gazette of India dated the 12th September, 1973.
- (vii) The Indian Police Service (Recruitment) Third Amendment Rules, 1973, published in Notification No. G.S.R. 428(E) in Gazette of India dated the 12th September, 1973.
- (viii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 429(E) in Gazette of India dated the 12th September, 1973.
- (ix) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 430(E) in Gazette of India dated the 12th September, 1973.
- (x) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1973, published in Notification No. G.S.R. 450(E) in Gazette of India dated the 22nd September, 1973.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1973, published in Notification No. G.S.R. 1016 in Gazette of India dated the 22nd September, 1973.
- (xii) The Indian Police Service (Pay) Fifth Amendment Rules, 1973, published in Notification No. G.S.R. 1017 in Gazette of India dated the 22nd September, 1973.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1973, published in Notification No. G.S.R. 1089 in Gazette of India dated the 6th October, 1973.
- (xiv) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1973, published in Notification No. G.S.R. 477(E) in Gazette of India dated the 24th October, 1973.

- (xv) The Indian Rolice Service (Appointment by Promotion)
 Third Amendment Regulations, 1973, published in Notification No. G.S.R. 478(E) in Gazette of India dated the
 24th October, 1973.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 1973, published in Notification No. G.S.R. 1157 in Gazette of India dated the 27th October, 1973.
- (xvii) The Indian Police Service (Pay) Sixth Amendment Rules, 1973, published in Notification No. G.S.R. 1181 in Gazette of India dated the 3rd November, 1973.
- (xviii) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1973, published in Notificaton No. G.S.R. 1182 in Gazette of India dated the 3rd November, 1973.
- (xix) The Indian Police Service (Fixation of Cadre Strength)
 Tenth Amendment Regulations, 1973, published in Notification No. G.S.R. 1183 in Gazette of India dated the 3rd November, 1973.
- (xx) The Indian Police Service (Pay) Seventh Amendment Rules, 1973, published in Notification No. G.S.R. 1184 in Gazette of India dated the 3rd November, 1973.
- (3) (a) A copy each of the following Notifications under subsection (4) of section 39 of the Delhi Sikh Gurdwares Act, 1971:—
 - (i) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973, published in Notification No. G.S.R. 25(E) in Gazette of India dated the 22nd January, 1973 (English version) and G.S.R. 284 in Gazette of India dated the 24th March, 1973 (Hindi version) and corrigenda thereto published in Notifications Nos. G.S.R. 319 dated the 31st March, 1973, G.S.R. 672 dated the 30th June, 1973 and G.S.R. 911 dated the 25th August, 1973.
 - (ii) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 671 in Gazette of India dated the 30th June, 1973.
 - (iii) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 991 in Gazette of India dated the 15th September, 1973.
 - (iv) The Delhi Sikh Gurdwaras Rules, 1973 (Hindi and English versions) published in Notification No. F. 18(15)|73-Judl. in Delhi Gazette dated the 27th September, 1973.
- (b) A statement showing reasons for delay in laying the above Notifications.
- (4) A copy of Annual Report (Hindi version) of the Press Council of India for the year 1972, under section 18 of the Press Council Act, 1965.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the 'Inirty-third Report of the Committee on Private Members' Bills and Resolutions.

6. Motion of No-confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Jyotirmoy Bosu to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up at 2 P.M.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Shri Jyotirmoy Bosu moved the following motion:-

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:-

- (1) Shri B. R. Bhagat
- (2) Shri H., N. Mukerjee
- (3) Shri N. K. P. Salve
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Chandrajit Yadav (Speech unfinished).

The discussion was not-concluded.

*7. Statement by Minister

The Minister of Parliamentary Affairs made a statement that the Business Advisory Committee at its sitting held on the 21st November, 1973, had decided that Lok Sabha would sit till 8 P.M. on Thursday, the 22nd November, 1973 for disposal of No-confidence Motion.

**8. Personal Explanation Under Rule 357

Shri L. N. Mishra, Minister of Railways, made a personal explanation in regard to certain remarks made about him by Shri Jyotirmoy Bosu in the House.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd November, 1973)

S. L. SHAKDHER, Secretary-General.

^{*}Made at 4.30 P.M.

^{**}Made at 5.45 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 22, 1973 Agrahayana 1, 1895 (Saka)

No. 311

11.03 A.M.

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1. Starred Questions

Starred Questions Nos. 161, 163, 165, 166, 170, 171 and 173 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1603—1624, 1626—1635, 1637—1660, 1662—1691, 1693—1771 and 1773—1802 were laid on the Table.

3 apers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy Leave (First Amendment) Regulations, 1973, published in Notification No. S.R.O. 258 in Gazette of India dated the 29th September, 1973.
 - (ii) The Navy Leave (Second Amendment) Regulations, 1963, published in Notification No. S.R.O. 283 in Gazette of India dated the 13th October, 1973.
 - (iii) The Navy Leave (Third Amendment) Regulations, 1973, published in Notification No. S.R.O. 295 in Gazette of India dated the 27th October, 1973.
- (2) (i) A copy of the Orissa Industrial Establishments (National and Festival) Holiday Rules, 1972 (Hindi and English versions) published in Notification No. S.R.O. 157 in Orissa Gazette dated the 9th March, 1973 under sub-section (3) of section 12 of the Orissa Industrial Establishments (National and Festival) Holidays Act, 1969, read with clause (c) (iv) of the proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification
- (3) (i) A copy of the Coal Mines Labour, Housing and General Welfare Fund (Telephone Operators) Recruitment Rules,

- 1973 (Hindi and English versions) published in Notification No. G.S.R. 502 in Gazette of India dated the 12th May, 1973, issued under article 309 of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons redelay in laying the above Notification.
- (4) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (a) G.S.R. 1988 published in Gazette of India dated the 25th December, 1971 adding winding of thread and yarn reeling industry to Schedule I of the said Act.
 - (b) G.S.R. 503 published in Gazette of India dated the 12th May, 1973 adding "Katha" making industry to Schedule I of the said Act.
 - (c) The Employees' Family Pension (Third Amendment) Schethe, 1973, published in Notification No. G.S.R. 940 in Gezette of India dated the 1st September, 1973.
 - (d) The Employees' Provident Funds (Second Amendment) Scheme, 1973, published in Notification No. G.S.R. 1039 in Gazette of India dated the 22nd September, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) and above.
- (5) (a) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Bonus (Amendment) Scheme, 1971, published in Notification No. G.S.R. 467 in Gazette of India dated the 3rd April, 1971.
 - (ii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1971, published in Notification No. G.S.R. 468 in Gazette of India dated the 3rd April, 1971.
 - 1971, published in Notification No. G.S.R. 469 in Gazette of India dated the 3rd April, 1971.
 - (iv) The Assam Coal Mines Bonus (Amendment) Scheme, 1971, published in Natification No. G.S.R. 470 in Gazette of India datad the 3rd April, 1971.
 - (v) The Coal Mines Provident Fund (First Amendment) Scheme, 1971, published in Notification No. G.S.R. 1006 in Greette of India dated the 10th July, 1971.
 - (vi) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1971, published in Natification No. C.S.R. 1007 in Gazette of India dated the 10th July, 1971.
 - (vii) G.S.R. 1451 published in Gazette of India dated the 27th September, 1971 making certain modifications in Notification No. PF, 15(5) 48 dated the 11th December, 1948.

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(viii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 1814 in Gazette of India dated the 4th December, 1971.

- (ix) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 1815 in Gazette of India dated the 4th December, 1971.
- (x) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1971, published in Notification No. G.S.R. 1816 in Gazette of India dated the 4th December, 1971.
- (xi) The Neyveli Coal Mines Provident Fund (First Amendment) Scheme, 1971, published in Notification No. G.S.R. 1817 in Gazette of India dated the 4th December, 1971.
- (xii) The Coal Mines Provident Fund (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1989 in Gazette of India dated the 25th December, 1971.
- (xiii) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1971, published in Notification No. G.S.R. 52 in Gazette of India dated the 1st January, 1972.
- (xiv) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1971, published in Notification, No. G.S.R. 53 in Gazette of India dated the 1st January, 1972.
- (xv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 54 in Gazette of India dated the 1st January, 1972.
- (xvi) The Neyveli Coal Mines Provident Fund (Second Amendment)
 Scheme, 1971, published in Notification No. G.S.R.
 55 in Gazette of India dated the 1st January, 1972.
- (xvii) The Coal Mines Provident Fund (Third Amendment) Scheme, 1973, published in Notification No. G.S.R. 976 in Gazette of India dated the 8th September, 1973.
- (xviii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1973, published in Notification No. G.S.R. 977 in Gazette of India dated the 8th September, 1973.
- (xix) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1973, published in Notification No. G.S.R. 978 in Gazette of India dated the 8th September, 1973.
- (xx) The Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1973, published in Notification No. G.S.R. 975 in Gazette of India dated the 8th September, 1973.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (xvi) of item (a) above.

4. Government Bill-Introduced

The Indian Railways (Second Amendment) Bill, 1973.

5. Personal Explanations Under Rule 357

- (i) Shri Atal Bihari Vajpayee made a personal explanation about certain remarks made by Shri Chandrajit Yadav in the House on the 21st November, 1973, in respect of torch-light procession taken out in Delhi on the 15th August, 1972.
- (ii) Shri D. P. Dhar, Minister of Planning, made a personal explanation in regard to certain remarks made about him by Shri Jyotirmoy Bosu in the House on the 21st November, 1973.

6. Motion of Non-confidence in the Council of Ministers

Discussion on the following motion moved by Shri Jyotirmoy Bosu on the 21st November, 1973, continued:—

"That this House expresses its want of confidence in the Council of Ministers."

The following Members took part in the debate:-

(1) Shri Chandrajit Yadav

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri S. A. Shamim
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri Era Sezhiyan
- (5) Shri Y. B. Chavan
- (6) Dr. Karni Singh
- (7) Shri Anant Prasad Sharma
- (8) Shri Shyamnandan Mishra
- (9) Shri Jagjivan Ram
- (10) Shri H. M. Patel
- (11) Shri H. K. L. Bhagat
- (12) Shri Saman Guha
- (13) Shrimati Maya Ray
- (14) Shrimati Indira Gandhi
- (15) Shri Jyotirmoy Bosu (by way of reply).

On the motion the House divided, Ayes 53; Noes 247. The motion was accordingly negatived.

8.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 23, 1973 Agrahayana 2, 1895 (Saka)

No. 312

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 184, 185, 187, 190 and 193—195 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1803—1807, 1809—1881, 1833—1939, 1941 and 1943—2002 were laid on the Table.

3. Calling Attention

Shri R. K. Sinha called the attention of the Minister of Petroleum and Chemicals to the reported directive issued by the Federation of All India Petroleum Traders to its members not to purchase petrol from oil companies and steps taken to avert the crisis.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House that in connection with a complaint made by Shri Shiv Shankar Prasad Yadav and the question of privilege sought to be raised by Shri Madhu Limaye on the 15th and 20th November, 1973, regarding non-intimation to the Speaker of the arrest and release of Shri Shiv Shankar Prasad Yadav, M.P., the Ministry of Home Affairs had forwarded a copy of telegram dated the 18th October, 1973, from the Sub-Divisional Officer, Khagaria, addressed to the Speaker, intimating about the arrest and release of the Member on the 18th October, 1973 and copy of letter dated the 18th November, 1973 received from the Government of Bihar giving particulars of the despatch of the said telegram on the 18th October, 1973.

The Speaker observed that as the telegram in question was not received by him, necessary enquiries were being made from the postal authorities.

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5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1022 (Hindi and English versions) published in Gazette of India dated the 22nd September, 1973 containing erratum to Notification No. G.S.R. 1455 dated the 1st October, 1971, under section 51 of the Finance (No. 2) Act, 1971.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 417(E) and 418(E) published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 487(E) published in Gazette of India dated the 3rd November, 1973 together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Sixth Amendment) Rules, 1973, published in Notification No. G.S.R. 1112 in Gazette of India dated the 6th October, 1973 together with an explanatory note.
 - (ii) The Aircraft (Fifth Amendment) Rules, 1973, published in Notification No. G.S.R. 1113 in Gazette of India dated the 6th October, 1973 together with an explanatory note.
 - (iii) The Aircraft (Seventh Amendment) Rules, 1973, published in Notification No. G.S.R. 1172 in Gazette of India dated the 27th October, 1973 together with an explanatory note.
- (4) A copy of the Coffee Board Servants (Conduct) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1067 in Gazette of India dated the 29th September, 1973, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1971-72 and the Audit Report thereon.
- (6) A copy of the Errata (Hindi and English versions) to the Annual Report of the Cardamom Board, for the year 1971-72
- (7) A copy of the Errata to the Audit Report of the Cardamom Board for the year 1970-71.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th November, 1973.

7. Statement by Minister

The Deputy Minister of Home Affairs made a statement regarding the death of a Harijan satyagrahi of Haryana on the 10th November. 1973 in a hospital at Aligarh.

8. Motion

Shri K. R. Ganesh moved the following motion:-

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

The motion was adopted.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.20 P.M.)

9. Government Bill—Amendment for Reference to Select Committee Adopted

The Direct Taxes (Amendment) Bill, 1973

Further consideration of the motion for consideration of the Bill and the amendment thereto moved on the 13th November, 1973, was taken up.

The amendment for reference of the Bill to Select Committee moved by Shri Era Sezhiyan was withdrawn by leave of the House.

The following amendment for reference of the Bill to Select Committee moved by Shri K. R. Ganesh was adopted:—

- "That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be referred to a Select Committee consisting of 30 members, namely:—
 - (1) Shri Bhagwat Jha Azad
 - (2) Shri Onkar Lal Berwa
 - (3) Shri Raghunandan Lal Bhatia
 - (4) Shri M. Bheeshmadev
 - (5) Shri G. Bhuvarahan
 - (6) Shri Narendra Singh Bisht
 - (7) Shri Somnath Chatterjee
 - (8) Shri Y. B. Chavan
 - (9) Shri S. R. Damani
 - (10) Shri B. K. Daschowdhury
 - (11) Shri D. D. Desai
- (12) Smt. Marjorie Godfrey
- (13) Shri Dinech Chandra Goswami
- (14) Shri Samar Guha
- (15) Shri Shyam Sunder Mohapatra
- (16) Shri Kartik Oraon
- (17) Shri D. K. Panda
- (18) Shri H. M. Patel

- (19) Shri Ramji Ram
- (20) Shri N. K. P. Salve
- (21) Shri N. K. Sanghi
- (22) Shri Vasant Sathe
- (23) Shrimati Savitri Shyam
- (24) Shri Era Sezhiyan
- (25) Shri C. K. Jaffer Sharief
- (26) Shri Shiv Kumar Shastri
- (27) Shri Somehand Solanki
- (28) Shri Maddi Sudarsanam
- (29) Shri K. P. Unnikrishnan; and
- (30) Shri K. R. Ganesh

with instructions to report by the last day of the first week of the next session."

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10. Motion

Discussion on the following motion moved by Prof. S. Nurul Hasan on the 19th November, 1973, continued:—

"That this House do consider the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72, laid on the Table of the House on the 1st June, 1972 and 13th August, 1973, respectively."

The following Members took part in the debate:-

- (1) Shri Anant Prasad Dhusia
- (2) Shri Ram Shekhar Prasød Singh
- (3) Shri Madhu Dandavate
- (4) Shri Dinesh Chandra Goswami (Speech unfinished).

The discussion was not concluded.

11. Motion regarding Thirty-third Report of Committee on Private Members' Bills and Resolutions

Shri S. D. Somasundaram moved the following motion:-

"That this House do agree with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st November, 1973."

The motion was adopted.

12. Private Member's Resolution-negatived

Shri Shyamnandan Mishra concluded his speech on the following Resolution moved by him on the 31st August, 1973:—

"This House resolves that a convention be established that the Government should resign if it fails to fulfil the following basic programme:

(i) growth in national income at 7 per cent per annum;

- (ii) growth in per capita income of those below poverty line at 7 per cent per annum;
- (iii) growth in agricultural production at 5 per cent per annum;
- (iv) growth in industrial production at 10 per cent per annum;
 - (v) to contain price rise within a limit of 5 per cent per annum; and
 - (vi) to generate employment opportunities at least to take care of the addition to the labour force each year."

Two amendments were moved by Shri R. V. Bade.

The following Members took part in the debate:-

- (1) Shri Nawal Kishore Sharma
- (2) Shri Somnath Chatterjee
- (3) Shri Chandulal Chandrakar
- (4) Shri Ramavatar Shastri
- (5) Shri S. N. Singh
- (6) Shri R. V. Bade
- (7) Dr. Henry Austin
- (8) Shri P. G. Mavalankar
- (9) Shri P. Ranganath Shenoy
- (10) Shri E. R. Krishnan
- (11) Shri B. R. Shukla
- (12) Shri Ramkanwar
- (13) Shri Nathu Ram Ahirwar
- (14) Shri Madhu Limaye
- (15) Shri K. Narayana Rao
- (16) Shri Anadi Charan Das
- (17) Shri K. R. Ganesh

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Shri Shyamnandan Mishra replied to the debate.

Both the amendments moved were negatived.

The Resolution was also negatived.

13. Private Member's Resolution—Under Consideration

Shri D. K. Panda moved the following Resolution:-

- "Having noted the welcome change in the international situation and the growing urge among the Asian peoples, this House is of the opinion that India, along with other friendly nations, should take necessary initiative for creating a system of collective security in Asia on the basis of the principles of the U.N. Charter, peaceful co-existence and the Bandung Declaration, in order to—
 - (i) consolidate their independence and attain economic independence;

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- (ii) safeguard the peace and security in the Asian region;
- (iii) develop their struggles against the forces of imperialism and neo-colonialism; and
- (iv) promote in full measure the mutual co-operation among the Asian nations for rapid economic development and social progress."

His speech was not concluded.

14. Statement by Minister

The Deputy Minister of Home Affairs made a statement regarding water supply position in Delhi.

15. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1973 to Starred Question No. 4 regarding procurement and distribution price of foodgrains.

Shri Annasaheb P. Shinde replied to the discussion. 6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th November, 1973)

S. L. SHAKDHER,

Secretary-General

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 26, 1973 Agrahayana 5, 1895 (Saka)

No. 313

11.06 A.M.

1. Starred Questions

Starred Questions Nos. 207, 211, 212 and 217 were orally answered. Replies to Starred Questions Nos. 201—206, 208, 210, 213, 215—216 and 218—220 were laid on the Table.

2. Unstarred Questions

Replies t_0 Unstarred Questions Nos. 2003—2040 and 2042—2202 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Andhra Pradesh Municipalities (Amendment) Act, 1973 (President's Act No. 16 of 1973) (Hindi and English versions) published in Gazette of India dated the 28th September, 1973 under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973.
- (2) A copy of Notification No. S.R.O. 771 73 (Hindi and English versions) published in Orissa Gazette dated the 18th August, 1973, making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa.
- (3) (i) A copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 702 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of Notification No. G.S.R. 443(E) (Hindi and English versions) published in Gazette of India dated the 15th September, 1973, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

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- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1973, published in Notification No. G.S.R. 463(E) in Gazette of India dated the 1st October, 1973.
 - (ii) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1973, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 7th November, 1973.
 - (iii) The Delhi Roller Mills Wheat Product (Exmill and Retail) Price Control (Amendment) Order 1973, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 7th November, 1973.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 482(E) in Gazette of India dated the 1st November, 1973.
 - (ii) The Wild Life (Transactions and Taxidermy) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 483(E) in Gazette of India dated the 1st November, 1973.
- (7) A copy of the Report of the Krishnaswamy Inquiry Commission into the Suryapet Liquor Tragedy together with memorandum on 'Action Taken' on the Report, under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd November, 1973, Rajya Sabha agred without any amendment to the Textiles Committee (Amendment) Bill, 1973, passed by Lok Sabha on the 13th November, 1973.

5. Motion for Election to Committee

Shri S. B. P. Pattabhi Rama Rao moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee vice Shri Dharnidhar Basumatari resigned from the Committee."

The motion was adopted.

6. Matter Under Rule 377

Shri Narsingh Narain Pandey raised matter regarding the action taken by the Government on the report of Bhargava Commission on sugar nationalisation.

The Minister of State for Agriculture made a statement on the subject.

7. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding lock-out in Indian Airlines. The Minister also laid on the Table a copy of the temporary schedule of Indian Airlines services.

8. Motion

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Discussion on the following motion moved by Prof. S. Nurul Hasan on the 19th November, 1973 continued:—

"That this House do consider the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72, laid on the Table of the House on the 1st June, 1972 and 13th August, 1973, respectively."

The following Members took part in the debate:--

- (1) Shri Dinesh Chandra Goswami
- (2) Shri N. Sreekantan Nair
- (3) Shri Shibban Lal Saksena
- (4) Shri S. N. Singh
- (5) Shri M. M. Joseph

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (6) Shri Shyam Sunder Mohapatra V
- (7) Shri S. D. Somasundaram
- (8) Shri Chandrika Prasad
- (9) Shri S. M. Banerjee
- (10) Shri Rudra Pratap Singh
- (11) Shri Bhaoosahaib Dhamankar
- (12) Shri Rajdeo Singh

Prof. S. Nurul Hasan replied to the debate.

9. Government Bill-Under Consideration

The Press Council (Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri I. K. Gujral.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Rudra Pratap Singh
- (3) Dr. Laxminarayan Pandeya
- (4) Shri Chandulal Chandrakar

- (5) Shri J. Matha Gowder
- (6) Shri N. Tombi Singh
- (7) Shri Shyamnandan Mishra
- (8) Shri Vikram Mahajan
- (9) Shri Madhu Limaye
- (10) Shri Priya Ranjan Das Munsi
- (11) Shri Anantrao Patil
- (12) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

10. Half-An-Hour Discussion

Shri Vayalar Ravi raised a half-an-hour discussion on points arising out of the answer given on the 13th November, 1973 to Unstarred Question No. 289 regarding foreign experts working in the Cochin Division of F.A.C.T.

Shri Shah Nawaz Khan replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th November, 1973)

S. L. SHAKDHER, Secretary-General.

CORRIGENDA

- In Bulletin Part I, dated November 21, 1973— Page 1248, paragraph 2, line 2, for "1447, 1449" read "1455, 1457"
- (2) In Bulletin Part I, dated November 23, 1973— Page 1256, paragraph 2, line 1, for "1833" read "1883"

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 27, 1973 Agrahayana 6, 1895 (Saka)

No. 314

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 221,224, 227 and 231—234 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2203—2238, 2240—2277, 2279—2289, 2291—2298, 2300—2320, 2322—2331, 2333—2343, 2345—2352 and 2354—2402 were laid on the Table.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st November, 1973, Rajya Sabha passed the Payment of Bonus (Second Amendment) Bill, 1973.
- (ii) That at its sitting held on the 26th November, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 15th November, 1973, in the Authorised Translations (Central Laws) Bill, 1972.
- (iii) That at its sitting held on the 26th November, 1973, Rajya Sabha agreed to the amendment made by Lok Sabha on the 19th November, 1973, in the Homoeopathy Central Council Bill. 1973.

4. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Payment of Bonus (Second Amendment) Bill, 1973, as passed by Rajya Sabha.

5. Matter Under Rule 377

Shri Madhu Dandavate raised matter regarding laying on the Table of Lok Sabha the Administrative Report of the Monopolies and Restrictive Trade Practices Commission for the year 1972.

The Minister of Law, Justice and Company Affairs made a statement on the subject.

6. Government Bill-Passed

The Press Council (Amendment) Bill, 1973

Discussion on the motion for consideration of the Bill moved on the 26th November, 1973, continued.

The following Members took part in the debate:-

- (1) Shri P. G. Mavalankar
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri Md. Jamilurrahman
- (4) Shri D. Deb

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Y. S. Mahajan
- (8) Shri Paripoornanand Paimuli
- (7) Shri P. Ranganath Shenoy

Shri I. K. Guiral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri Anantrao Patil
- (3) Shri Manoranjan Hazra
- (4) Maulana Ishaque Sambhali
- (5) Shri N. K. P. Salve
- (6) Shri I. K. Gujral

The motion was adopted and the Bill was passed,

7. Government Bill-Under Consideration

The Indian Railways (Second Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The following Members took part in the debate:-

- (1) Shri Mohammad Ismail
- (2) Shri M. C. Daga
- (3) Shri Sarjoo Pandey
- (4) Shri Dinesh Chandra Goswami
- (5) Shri R. R. Sharma
- (6) Shri P. Ranganath Shenoy
- (7) Shri J. Matha Gowder

- (8) Shri N. Tombi Singh
- (9) Shri Madhu Dandavate
- (10) Pandit D. N. Tiwary
- (11) Shri Ramkanwar
- (12) Shri Bhagwat Jha Azad (Speech unfinished).

The discussion was not concluded.

8. Discussion Under Rule 193

Shri S. M. Banerjee raised a discussion on the statement made by the Minister of Communications and Tourism and Civil Aviation in the House on the 26th November, 1973 regarding lock-out in Indian Airlines.

The following Members took part in the debate:-

- (1) Shri Narain Chand Parashar
- (2) Shri Mohammad Ismail
- (3) Shri Vasant Sathe
- (4) Shri Hukam Chand Kachwai
- (5) Shri Bhagwat Jha Azad
- (6) Shri Tha Kiruttinan
- (7) Shri Dinesh Chandra Goswami

Shri Raj Bahadur replied to the d'scussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th November, 1973)

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 28, 1973 Agrahayana 7, 1895 (Saka)

No. 315

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 242—249 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2403—2446, 2448—2468, 2470—2473, 2475—2506, 2508—2512, 2514—2519, 2522—2531, 2533; 2534; 2536—2547, 2549—2572, 2574—2577, and 2579—2602 were laid on the Table.

A statement by the Deputy Minister of Home Affairs (i) correcting the reply given on the 1st August, 1973 to Unstarred Question No. 1582 regarding grant of pension to freedom fighters amongst Members of Parliament and State Legislatures; and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Calling Attention

Shri R. K. Sinha called the attention of the Minister of Railways to the reported collision between a police truck and a passenger train at an unmanned level crossing near Dwarkaganj in Sultanpur as a result of which 8 PAC personnel were killed and 20 others injured.

The Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 449(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1973, under sub-section (3) of section 139 of the Border Security Force Act, 1968.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1972, published in Notification No. G.S.R. 599 in Gazette of India dated the 20th May, 1972.

- (ii) The Fourth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R., 600 in Gazette of India dated the 20th May, 1972.
- (iii) The Fifth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 862 in Gazette of India dated the 10th June, 1972.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1972, published in Notification No. G.S.R. 663 in Gazette of India dated the 10th June, 1972.
- (v) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1972, published in Notification No. G.S.R. 741 in Gazette of India dated the 17th June, 1972.
- (vi) The Sixth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 742 in Gazette of India dated the 17th June, 1972.
- (vii) The Eighth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 844 in Gazette of Ind a dated the 22nd July, 1972.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1972, published in Notification No. G.S.R. 845 in Gazette of India dated the 22nd July, 1972.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 48 in Gazette of India dated the 20th January, 1973.
- (x) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, published in Notification No. G.S.R. 66 in Gazette of India dated the 27th January, 1973.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 89 in Gazette of India dated the 3rd February, 1973.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1972, published in Notification No. G.S.R. 144 in Gazette of India dated the 17th February, 1973.
- (xiii) The Fifth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 145 in Gazette of India dated the 17th February, 1973.
- (xiv) G.S.R. 236 published in Gazette of India dated the 10th March, 1973 containing corrigendum to Notification No. G.S.R. 48 dated the 20th January, 1973.
- (xv) The Indian Police Service (Fixation of Cadre Strength)
 Second Amendment Regulations, 1973, published in Notification No. G.S.R. 259 in Gazette of India dated the 17th
 March, 1973.

- (xvi) G.S.R. 355 published in Gazette of India dated the 7th April, 1973 contining corrigendum to Notification No. G.S.R. 66 dated the 27th January, 1973.
- (xviii) G.S.R. 358 published in Gazette of India dated the 7th April, 1973 containing corrigendum to Notification No. G.S.R. 89 dated the 3rd February, 1973.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1972-73, under section 12A of the Central Silk Board Act, 1948.
- (4) A copy of the Indian Telegraph (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1243 in Gazette of India dated the 17th November, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (5) A copy of the Conclusions and Recommendations of the Pathak Committee on Telecommunication Capacity Planning and the Decisions of the Government thereon (Hindi and English versions).
- (6) (i) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1972.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajva Sabha that at its sitting held on the 22nd November, 1973, Rajya Sabha passed the Navy (Amendment) Bill, 1973.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Navy (Amendment) Bill, 1973, as passed by Rajya Sabha.

7. Government Bills-Introduced

(1) The Burn Company and Indian Standard Wagon Company (Taking over of Management) Bill, 1973.

The motion for leave to introduce the Bill move by Shri T. A. Pai was opposed. The motion was adopted and the Bill was introduced,

(2) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri T. A. Pai was opposed. The motion was adopted and the Bill was introduced.

8. Matter Under Rule 377

Shri Madhu Dandavate raised matter regarding the reported destruction of 1500 quintals of wheat in the godowns of Modi Flour Mills because of Civil Supplies Department not extending milling facilities to Super Bazar at Delhi.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

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9. Government Bill-Under Consideration

The Indian Railways (Second Amendment) Bill, 1973

Discussion on the motion for consideration of the Bill moved on the 27th November, 1973, continued.

The following Members took part in the debate:

- (1) Shri Bhagwat Jha Azad
- (2) Shri Hukam Chand Kachwai
- (3) Shri Vayalar Ravi
- (4) Shri Anant Prasad Sharma
- (5) Shri Shankar Dayal Singh (Speech unfinished).

The discussion was not concluded.

10. Discussion Under Rule 193

Shri Samar Guha raised a discussion on the statement laid on the Table by the Minister of State for Agriculture on the 12th November, 1978 indicating Government's decisions on the reorganisation of the Indian Council of Agricultural Research in the light of the recommendations of the ICAR Inquiry Committee.

The following Members took part in the debate:-

- (1) Shri Shyam Sunder Mohapatra V
- (2) Shri Krishna Chandra Halder
- (3) Shri Vasant Sathe
- (4) Shri Indrajit Gupta
- (5) Shri Inder J. Malhotra
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Nathuram Mirdha
- (8) Shri Era Sezhiyan
- (9) Shri K. Lakkappa
- (10) Shri H. M. Patel (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 19th November, 1973 to Starred Question No. 103 regarding availability of fertilizers.

Shri Shah Nawaz Khan and Shri Annasaheb P. Shinde replied to the discussion

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 29, 1973 Agrahayana 8, 1895 (Saka)

No. 316

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 262—265, 268 and 269 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2603—2668, 2670—2680, 2682—2684, 2686—2708, 2710 and 2712—2791 were laid on the Table.

3. Calling Attention

Shri S. N. Singh called the attention of the Minister' of Agriculture to the reported warning issued about locust invasion in Rajasthan and other Northern States and the measures proposed to check it.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 244 in Gazette of India dated the 15th September, 1973, under section 185 of the Navy Act, 1957.
- (2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Heavy Electrical Industries for the year 1972-73, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (3) (i) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 61 in Gazette of India dated the 9th January, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

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- (4) A copy of the Coal Mines Family Pension (Second Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1042 in Gazette of India dated the 22nd September, 1973, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- (5) A copy of the Employees' Provident Fund (Sixth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1117 in Gazette of India dated the 6th October, 1973, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (6) A copy of the Report (Hindi and English versions) on the fatal accident at Bailadila Iron Ore Project in Baster District (Madhya Pradesh) on the 8th February, 1973.
- (7) (i) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1971-72.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th November, 1973 Rajya Sabha agreed to the amendments made by Lok Sabha on the 15th November, 1973, in the Advocates (Amendment) Bill, 1973.

6. Matter Under Rule 377

Shri H. N. Mukerjee raised matter regarding the alleged maltreatment of political prisoners and refusal of status and other legitimate amenities to them in several States.

7. Motions

(i) Dr. Henry Austin moved the following motion:

"That this House do consider the Sixth Report of the Committee of Privileges presented to the House on the 15th November, 1973."

The motion was adopted.

(fi) Dr. Henry Austin moved the following motion:—

"That this House do agree with the Sixth Report of the Committee of Privileges presented to the House on the 15th November, 1973 and do resolve that the following part of the Resolution adopted by Lok Sabha on the 2nd December, 1970, be reschned:—

'and the House do further recommend that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House'."

An amendment was moved by Shri Madhu Limaye.

The following Members took part in the debate:--

- (1) Shri Madhu Limaye
- (2) Shri S. M. Banerjee

The amendment moved by Shri Madhu Limaye was negatived.

The motion moved by Dr. Henry Austin was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

8. Government Bill-Passed

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The Indian Railways (Second Amendment) Bill, 1973.

Discussion on the motion for consideration of the Bill moved on the 27th November, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Shankar Dayal Singh
- (2) Shri Vasant Sathe
- (3) Shri P. G. Mavalankar
- (4) Shri Narain Chand Parashar
- (5) Shri Chandulal Chandrakar
- (6) Swami Brahmanand
- (7) Shri C. H. Mohamed Koya
- (8) Dr. Kailas
- (9) Shri B. K. Daschowdhury
- (10) Shri Dharnidhar Basumatari
- (11) Shri M. Ram Gopal Reddy.
- (12) Shri S. N. Singh
- (13) Shri Md. Jamilurrahman
- (14) Shrimati Sahodrabai Rai

Shri Mohd. Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 3 to Clause 2 moved by Shri R. R. Sharma the House divided, Ayes 23; Noes 114. The amendment was accordingly negatived.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The following Members took part in the debate:-

(1) Shri Madhu Limaye

- (2) Shri Ramavatar Shastri
- (3) Shri Mohd, Shafi Qureshi

The motion was adopted and the Bill was passed.

9. Discussion Under Rule 193

Discussion on the statement laid on the Table by the Minister of State for Agriculture on the 12th November, 1973 indicating Government's decisions on the reorganisation of the Indian Council of Agricultural Research in the light of the recommendations of the ICAR Inquiry Committee, raised by Shri Samar Guha on the 28th November, 1973, continued.

The following Members took part in the debate:-

- (1) Shri H. M. Patel
- (2) Shri Vayalar Ravi
- (3) Shri Anantrao Patil
- (4) Shri Chapalendu Bhattacharyyia
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri P. G. Mavalankar

Shri Fakhruddin Ali Ahmed replied to the discussion.

10. Statement by Minister

The Minister of State for House Affairs laid on the Table a statement regarding the death of two CITU workers in Raniganj on the 26th November, 1973.

5.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th November, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 30, 1973 Agrahayana 9, 1895 (Saka)

No. 317

11.03 A.M.

1

1. Starred Questions

Starred Questions Nos. 282, 285—287 and 289—292 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2792—2813, 2815—2821, 2824—,2959 and 2961—2991 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Railways to the reported late running of several trains due to work-to-rule agitation by the Signal and Tele-communication Staff Association and the Indian Railway Loco-mechanical Staff Association who have alleged that the Railway administration has been cold to their long-standing demands.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1973 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1973 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (3) A copy of Notification No. S.O. 3043 (Hindi and English νειsions) published in Gazette of India dated the 27th October, 1973, issued under section 1 of the Foreign Exchange Regulation Act, 1973.

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 495(E) and 496(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 497(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 498(E) published in Gazette of India dated the 9th November, 1973 together with an explanatory memorandum.
- (5) A copy of the Audit Report (Hindi and English versions) on the affairs of the Andhra Pradesh State Financial Corporation for the year 1971-72, published in Andhra Pradesh Gazette dated the 30th August, 1973 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.
- (6) (i) A copy of the Textiles Committee (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 16th June, 1973, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- *(7) A copy of the joint Indo-Soviet Declaration signed by the Prime Minister of India, Shrimati Indira Gandhi on behalf of the Government of India and Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU and Member of the Presidium of the Supreme Soviet of the USSR on behalf of the Union of the Soviet Socialist Republics.
- *(8) A copy of the Agreement on the further development of economic and trade co-operation between the Republic of India and the Union of Soviet Socialist Republics signed by the Prime Minister of India, Shrimati Indira Gandhi, on behalf of the Government of India and Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU and Member of the Presidium of the Supreme Soviet of USSR on behalf of the Union of Soviet Socialist Republics.
- *(9) A copy of the Consular Convention between the Government of the Republic of India and the Government of the Union of the Soviet Socialist Republics signed by Sardar Swaran Singh, Minister of External Affairs on behalf of the Government of India and Mr. A. A. Gromyko, Minister of Foreign Affairs of the Government of USSR on behalf of the Union of the Soviet Socialist Republics.

^{*}Laid at 5 P.M.

*(10) A copy of the Agreement on co-operation between the Planning Commission of the Republic of India and the State Planning Committee of the Union of the Soviet Socialist Republics signed by Shri D. P. Dhar, Minister of Planning, Government of India on behalf of the Republic of India and Mr. N. K. Baibakov, Chairman of the State Planning Committee of the Union of Soviet Socialist Republics on behalf of the Union of the Soviet Socialist Republics.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th November, 1973, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, upto the first day of the last week of Eighty-ninth Session of Rajya Sabha.

6. Assent to Bills

Secretary-General laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- The Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973.
- (2) The State Bank Laws (Amendment) Bill, 1973.

7. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement regarding the welfare and development of Scheduled Castes and Tribes with special reference to Haryana, Delhi and Uttar Pradesh.

8. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd December, 1973.

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 3 P.M.)

9. Private Members' Bills-Introduced

- (1) The Untouchability (Offences) Amendment, Bill, 1973 (Amendment of sections 2,9, etc.) by Shri Madhu Limaye.
- (2) The Representation of the People (Amendment) Bill, 1973 (Insertion of new sections 77A and 168A) by Shri Madhu Limaye.
- (3) The State Bank of India (Amendment) Bill, 1973 (Amendment of sections 17, 19, etc.) by Shri Madhu Limaye.
- (4) The Aligarh Muslim University (Amendment) Bill, 1973 (Amendment of Long Title and Preamble, etc.) by Shri C. H. Mohamed Koya.

10. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri Atal Bihari Vaipayee

Discussion on the motion for consideration of the Bill moved by Shri Atal Bihari Vajpayee on the 24th August, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Shyamnandan Mishra
- (2) Shri H. R. Gokhale

Shri Atal Bihari Vajpayee replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 7; Noes 82.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

11. Half-An-Hour Discussion

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 14th November, 1973 to Starred Question No. 47 regarding application for COB licences from firms after expiry of due dates.

Shri C. Subramaniam replied to the discussion.

5.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd December, 1973)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 3, 1973 Agrahayana 12, 1895 (Saka)

No. 318

11.04 A.M.

1. Obituary Reference

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The Speaker made reference to the passing away of Shri Abdus Samad Khan Achakzai.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 302, 303, 306—308, 310, 311 and 313 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2992—3036, 3038—3067, 3069—3071, 3073—3134, 3136—3165, 3167—3179, 3181—3189 and 3191 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 3062 (Hindi and English versions) published in Gazette of India dated the 27th October, 1973, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (2) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1133 in Gazette of India dated the 13th October, 1973, under section 24 of the Seamen's Provident Fund Act, 1968.
- (3) A copy of the Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1175 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (4) A copy of Notification No. G.S.R. 473(E) (Hindi and English versions) published in Gazette of India dated the 11th October, 1973 regarding fixation of prices of fertilizer, issued under the Fertiliztr (Control) Order, 1957.
- (5) A copy of Notification No. G.S.R. 453(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English vestsions) under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972:—
 - (i) The Antiquities and Art Treasures Rules, 1973, published in Notification No. G.S.R. 405(E) in Gazette of India dated the 31st August, 1973.
 - (ii) G.S.R. 500(E) published in Gazette of India dated the 15th November, 1973 containing corrigendum to Notification No. G.S.R. 405(E) dated the 31st August, 1973.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th November, 1973, Rajya Sabha passed the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973.
- (ii) That at its sitting held on the 29th November, 1973, Rajya Sabha passed the Indian Works of Defence (Amendment) Bill, 1973.

6. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973.
- (2) The Indian Works of Defence (Amendment) Bill, 1973.

7. Statement by Minister

The Minister of Shipping and Transport laid on the Table a statement (i) correcting the answer given on the 26th February, 1973 to Starred Question No. 90 by Sarvashri Krishna Chandra Halder and H. M. Patel regarding expenditure on repairs of newly purchased ships by Shipping Corporation; and (ii) giving reasons for delay in correcting the answer.

8. Motions for Elections to Committees

- (i) Shri Kamlapati Tripathi moved the following motion:—
 - "That in pursuance of sub-stction (2)(a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board."

The motion was adopted.

(ii) Shri C. Subramaniam moved the following motion:-

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board vice Shri Inder J. Malhotra appointed Chairman of the Board."

The motion was adopted.

9. Government Bill-Introduced

The Central Excises and Salt (Second Amendment) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. On the motion the House divided, Ayes 111; Noes 34. The motion was accordingly adopted and the Bill was introduced.

10. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Excises and Salt (Amendment) Ordinance, 1973 was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Matters Under Rule 377

- (i) Sarvashri Shyamnandan Mishra and Samar Guha raised matter regarding misrepresentation of facts in certain newspapers in respect of salaries and allowances of Members of Parliament.
- (ii) Shri Dinen Bhattacharya raised matter regarding the reported strike in CEAT Tyre Factory, Bombay, resulting in the shortage of tyres and tubes in the country.

12. Government Bill-Passed

The Maternity Benefit (Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Balgovind Verma.

The following Members took part in the debate:-

(1) Shrimati Bibha Ghosh Goswami

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri Ram Singh Bhai Verma
- (3) Shrimati Bhargavi Thankappan
- (4) Shri Damodar Pandey
- (5) Shri Hukam Chand Kachwai
- (6) Shri Rudra Pratap Singh
- (7) Shri J. Matha Gowder
- (8) Shrimati Sahodrabai Rai
- (9) Shri Vasant Sathe

Shri Balgovind Verma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 5 to Clause 2 moved by Dr. Laxminarayan Pandeya, the House divided, Ayes 16; Noes 59. The amendment was accordingly negatived.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formulá and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balgovind Verma.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Balgovind Verma

The motion was adopted and the Bill was passed.

13. Government Bill-Under Consideration

The Industries (Development and Regulation) Amendment Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri C. Subramaniam.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Vasant Sathe
- (3) Shri S. M. Banerjee
- (4) Shri Balakrishna Venkanna Naik (Speech unfinished).

The discussion was not concluded.

14. Half-An-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1973 to Starred Question No. 151 regarding eligibility for pensions to freedom fighters.

Shri Umashankar Dikshit replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th December, 1973) ...

S. L. SHAKDHER, Secretary-General.

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BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 4, 1973/Agrahayana 13, 1895 (Saka)

No. 319

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 322, 324, 325, 327, 330—334 and 339 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3192—3229, 3231—3234, 3237—3294, 3296—3306, 3308—3311 and 3313—3391 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended 31st August, 1972.
 - (ii) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (a) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 52 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of M|s. Century Spinning and Manufacturing Company Limited, Bombay and the Order dated 1st June. 1972 of the Central Government thereon.

- (ii) Report under section 21(3)(b) of the said Act in the case of Mis. Carborundum Universal Limited, Madras and the Order dated 1st October, 1971 of the Central Government thereon.
- (iii) Report under section 21(3)(b) of the said Act in the case of M's. Vidyut Metallics (Prop. Panama Private Limited) Calcutta and the Order dated 16th July, 1973 of the Central Government thereon.
- (iv) Report under section 21(3)(b) of the said Act in the case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the Order dated 20th July, 1973 of the Central Government thereon.
- (v) Report under section 22(3)(b) of the said Act in the case of M|s. T. V. Sundram Iyengar and Sons Private Limited, Madurai and the Order dated 2nd December, 1972 of the Central Government thereon.
- (vi) Report under section 21(3)(b) of the said Act in the case of M|s. Hindustan Aluminium Corporation Limited, Bombay and the Order dated 31st July, 1973 of the Central Government thereon.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Reports and orders of Government thereon simultaneously.

4. Matters Under Rule 377

- (i) Shri Madhu Limaye raised matter regarding alleged registration of certain institutions under the Indian Trade Unions Act to avoid incometax.
- (ii) Shri Madhu Dandavate raised matter regarding the reported serious disturbances at Belgaum in connection with the Karnataka-Maharashtra border dispute.

5. Government Bill—Passed

The Industries (Development and Regulation) Amendment Bill, 1973, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 3rd December, 1973, continued.

The following Members took part in the debate:—

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri Ram Singh Bhai Verma

On the motion moved by Shri Madhu Limaye that the Attorney General be invited to address the House on certain points mentioned by Shri Madhu Limaye relating to the Bill, the House divided, Ayes 16; Noes 83. The motion was accordingly negatived.

A motion moved by Shri S. M. Banerjee that the debate on the Bill be adjourned till the 5th December, 1973, was also negatived.)

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri C. M. Stephen
- (4) Shri Hukam Chand Kachwai
- (5) Shri Madhu Limaye
- (6) Shri Y. S. Mahajan
- (7) Shri N. Tombi Singh
- (8) Shri D. K. Panda
- (9) Shri Rajaram Dadasaheb Nimbalkar
- (10) Shri Dharnidhar Das
- (11) Dr. Kailas
- (12) Shri Shashi Bhushan
- (13) Shri B. K. Daschowdhury

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 3 to Clause 2 moved by Shri Madhu Limaye, the House divided, Ayes 13; Noes 76. The amendment was accordingly negatived.

On amendment No. 4 to Clause 2 moved by Shri Madhu Limaye, the House divided, Ayes 13; Noes 79. The amendment was accordingly negatived.

On amendment No. 6 to Clause 2 moved by Shri Madhu Limaye, the House divided, Ayes 13; Noes 77. The amendment was accordingly negatived.

On amendment No. 44 to Clause 2 moved by Shri Dinesh Joarder, the House divided, Ayes 11; Noes 77. The amendment was accordingly negatived.

Two amendments to Clause 2 were adopted.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Madhu Dandavate
- (2) Dr. Kailas
- (3) Shri D. K. Panda
- (4) Shri Madhu Limaye
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri C. Subramaniam

The motion was adopted and the Bill, as amended, was passed. 5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th December, 1973)

S. L. SHAKDHER, Secretary-General.

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CORRIGENDUM

In Bulletin Part I, dated November 30, 1973—Page 1279, paragraph 9(1), line 2, for "9" read "8".

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 5, 1973 Agrahayana 14, 1895 (Saka)

No. 320

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 345, 346, 348, 349, 353, 357; 358 and 359 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3392—3394, 3396—3406, 3408, 3410—3447, 3449—3456, 3459—3474, 3476—3507, 3509—3513, 3515—3550, 3552—3560 and 3562—3591 were laid on the Table.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd December, 1973, Rajya Sabha agreed without any amendment to the Press Council (Amendment) Bill, 1973, passed by Lok Sabha on the 27th November, 1973.
- (ii) That at its sitting held on the 4th December, 1973, Rajya Sabha agreed without any amendment to the Indian Railways (Second Amendment) Bill, 1973, passed by Lok Sabha on the 29th November, 1973.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

5. Matters Under Rule 377

(i) Shri Samar Guha raised matter regarding inadequacy of relief and rehabilitation measures in the flood affected areas of Contai subdivision and other parts of Midnapore in West Bengal.

The Minister of Irrigation and Power made a statement on the subject.

(ii) Shri K. Gopal raised matter regarding certain demands made by the National Students Union of India for reform of education in the country.

The Minister of Education, Social Welfare and Culture made a statement on the subject.

6. Government Bill-Passed

The Payment of Bonus (Second Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri Raja Kulkarni
- (3) Shri S. M. Banerjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Ram Singh Bhai Verma
- (5) Shri Hukam Chand Kachwai
- (6) Shri C. M. Stephen
- (7) Shri C. K. Chinnaraji
- (8) Shri Damodar Pandey
- (9) Shri Madhu Dandavate
- (10) Shri R. N. Sharma
- (11) Shri N. Sreekantan Nair
- (12) Shri Chandulal Chandrakar
- (13) Shrì Jagdish Chandra Dixit
- (14) Shri M. C. Daga
- (15) Shri Anant Prasad Sharma

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved the Shri K. V. Raghunstha Reddy.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri C. M. Stephen
- (3) Shri K. V. Raghunatha Reddy

The motion was adopted and the Bill was passed.

7. Government Bill—Under Consideration

The Burn Company and Indian Standard Wagon Company (Taking Over of Management) Bill, 1973

The motion for consideration of the Bill was moved by Shri T. A. Pai.

The following Members took part in the debate:-

- (1) Shri Shyama Prasanna Bhattacharvya

- (2) Shri P. Ranganath Shenoy
 (3) Shri R. N. Sharma
 (4) Shri Madhu Limaye
 (5) Shri Balakrishna Venkanna Naik
- r (6) Shri S. M. Banerjee
 - (7) Shri Ram Singh Bhai Verma
 - (8) Shri Tha Kiruttinan
 - (9) Shri C. M. Stephen (10) Shri R. N. Goenka

 - (11) Shri Damodar Pandey (Speech unfinished)

The discussion was not concluded.

*8. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Joint Indo-Czechoslovak Declaration, signed on the 5th December, 1973, by the Prime Minister, Shrimati Indira Gandhi, on behalf of the Government of India and Dr. Gustav Husak, General Secretary of the Central Committee of the Czechoslovak Communist Party and Chairman of the National Front of the Czechoslovak Socialist Republic.
- (2) A copy of the Third Agreement on Economic Collaboration between India and the Czechoslovak Socialist Republic.
- (3) A copy of the Protocol on Economic, Technical and Scientific Cooperation between India and Czechoslovakia.

9 Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1973 to Unstarred Questnon No. 1467 regarding unauthorised production by foreign firms and large industrial houses.

Shri C. Subramaniam replied to the discussion.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-fourth Report of the Business Advisory Committee.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th December, 1973)

^{*}Laid at 5.05 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 6, 1973 Agrahayana 15, 1895 (Saka)

No. 321

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 362, 364, 366, 369, 371—374 and 379 were orally answered. Starred Questions Nos. 367 and 381 had been postponed for answer on 20th December, 1973. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3592—3604, 3606—3622, 3624, 3625, 3627—3718 and 3720—3739 were laid on the Table.

3. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Minister of Petroleum and Chemicals to the reported loss of Rupees 18 lakhs due to delay in delivering the Rupees 12.3 crores off-shore drilling platform 'Sagar Samrat' by Japanese firm.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 667(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1973 containing Order No. 7 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Manipur, under subsection (3) of section 10 of the Delimitation Act, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) The Mineral Concession (Fourth Amendment) Rules, 1973, published in Notification No. G.S.R. 1010 in Gazette of India dated the 15th September, 1973.

IP.T.O.

- (ii) The Mineral Concession (Fifth Amendment) Rules, 1973, published in Notification No. G.S.R. 1011 in Gazette of India dated the 15th September, 1973.
- (3) A copy of the Coking Coal Mines (Intimation regarding Mortgage, Charge, Lien or other interests) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 480 in Gazette of India dated the 31st October, 1973, under subsection (3) of section 34 of the Coking Coal Mines (Nationalisation) Act, 1972.
- (4) A copy of the Employees' State Insurance Corporation (General Provident Fund) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1204 in Gazette of India dated the 3rd November, 1973, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

5. Motion regarding Joint Committee

Shri Amarnath Vidyalankar moved the following motion:—

"That this House do appoint Shri A. K. Kotrashetti to the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters in the vacancy caused by the death of Shri Dharamrao Sharanappa Afzalpurkar."

The motion was adopted.

6. Motion regarding Thirty-fourth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 5th December, 1973."

The motion was adopted.

7. Government Bill-Introduced

The National Co-operative Development Corporation (Second Amendment) Bill, 1973

8. Matters Under Rule 377

- (i) Shri K. P. Unnikrishnan raised matter regarding reported bringing out of another edition by the Indian Express from Cochin from the 6th December, 1973, in violation of Government's policy in regard to curbs on chain press and also newsprint distribution.
- (ii) Shri Hukam Chand Kachwai raised matter regarding the reported kidnapping of an employee at Modi Nagar and hunger strike there.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

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9. Government Bills-Passed

(i) The Burn Company and Indian Standard Wagon Company (Taking Over of Management) Bill, 1973

Discussion on the motion for consideration of the Bill moved on the 5th December, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Damodar Pandey
- (2) Shri B. S. Chowhan
- (3) Shri Nathu Ram Ahirwar

Shri T. A. Pai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendment No. 16 for insertion of New Clause 3A moved by Shri Somnath Chatterjee, the House divided, Ayes 18; Noes 70. The amendment was accordingly negatived.

Clauses 4 to 15 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. A. Pai.

The following Members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri K. Lakkappa
- (3) Pandit D. N. Tiwary
- (4) Shri Ramavatar Shastri
- (5) Shri T. A. Pai

The motion was adopted and the Bill was passed.

(ii) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973

The motion for consideration of the Bill was moved by Shri T. A. Pai.

The following Members took part in the debate:-

- (1) Shri Madhu Dandavate
- (2) Shri P. Ranganath Shenoy
- (3) Shri Shyama Prasanna Bhattacharyya
- (4) Shri Raja Kulkarni
- (5) Shri D. K. Panda
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri B. S. Chowhan
- (8) Dr. Kailas
- (9) Shri Madhu Limave

- (10) Shri S. N. Singh
- (11) Shri Popatlal M. Joshi
- (12) Shri C. M. Stephen

Shri T. A. Pai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

On amendment No. 4 to Clause 8 moved by Shri D. K. Panda, the House divided, Ayes 15; Noes 81. The amendment was accordingly negatived.

'Clauses 8 to 12 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. A. Pai.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri T. A. Pai

The motion was adopted and the Bill was passed.

6.05 iPM.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th December, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 7, 1973 Agrahayana 16, 1895 (Saka)

No. 322

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 385, 387, 388, 391, 396, 399 and 402 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3740, 3742—3870 and 3872—3939 were laid on the Table.

3. Calling Attention

Shri Ajit Kumar Saha called the attention of the Minister of Agriculture to the reported serious situation in Tripura arising out of the non-availability of foodgrains and other essential commodities due to the Indian Airlines lock-out and dislocation of train services and the abnormal fall in prices of agricultural products such as Jute and other commodities.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Textile (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 2533 in Gazette of India dated the 8th September, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Rubber Board (Service) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1122 in Gazette of India dated the 13th October, 1973, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1258 published in Gazette of India dated the 24th November, 1973 together with an explanatory memorandum.

- (ii) G.S.R. 1259 published in Gazette of India dated the 24th November, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 505(E) published in Gazette of India dated the 26th November, 1973 together with an explanatory memorandum.
- (4) A copy of Notification No. G.S.R. 501(E) published in Gazette of India dated the 20th November, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (5) A copy of Notification No. F.5(11)-W&M|73 (Hindi and English versions) published in Gazette of India dated the 6th December, 1973 regarding floatation of market loans by the Central Government.
- (6) A copy of the National Savings Certificates (Fifth Issue) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 506(E) in Gazette of India dated the 26th November, 1973, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th November, 1973, Rajya Sabha passed the Water (Prevention and Control of Pollution) Bill, 1973.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Water (Prevention and Control of Pollution) Bill, 1973, as passed by Rajya Sabha.

7. Assent to Bill

Secretary-General laid on the Table the Code of Civil Procedure (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to.

8. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th December, 1973.

9. Statement by Member

Shri Vikram Mahajan made a statement regarding delays in laying of statutory 'Orders' on the Table of the House.

10. Statement Under Direction 115

Shri Atal Bihari Vajpayee made a statement regarding certain information given by the Minister of Tourism and Civil Aviation on the 14th November, 1973 during Calling Attention regarding the reported dislocation of Indian Airlines services due to the employees' resistance to the new shift system.

The Minister of Tourism and Civil Aviation made a statement in reply thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

11. Statutory Resolution-Under Consideration

Shri S. M. Banerjee moved the following Resolution:-

"This House disapproves of the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President on the 2nd November, 1973."

His speech was not concluded.

12. Motion regarding Thirty-Fourth Report of Committee on Private Members' Bill and Resolutions

Shri Giridhar Gomango moved the following motion:—

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members" Bills and Resolutions presented to the House on the 5th December, 1973."

The motion was adopted.

13 Private Member's Resolution—Debate Adjourned

Further discussion of the following Resolution moved by Shri D. K. Panda on the 23rd November, 1973, was taken up:—

- "Having noted the welcome change in the international situation and the grow ng urge among the Asian peoples, this House is of the opinion that India, along with other friendly nations, should take necessary initiative for creating a system of collective security in Asia on the basis of the principles of the U.N. Charter, peaceful co-existence and the Bandung Declaration, in order to—
 - (i) consolidate their independence and attain economic independence;
 - (ii) safeguard the peace and security in the Asian region;
 - (iii) develop their struggles against the forces of imperialism and neo-colonialism; and
 - (iv) promote in full measure the mutual co-operation among the Asian nations for rapid economic development and social progress."

A motion moved by Shri D. K. Panda that the debate on the Resolution be adjourned was adopted.

14. Private Member's Resolution Withdrawn

Shri B. K. Daschowdhury moved the following Resolution:—

"This House is of the opinion that for balanced development and growth in all regions of the country, incentives like 'Freight Equalisation' be equally applied on cotton, oilseeds and jute as in the case of steel and cement; and cash subsidies be given

for major foreign exchange earners viz., jute and tea, in similar manner as is done in large number of other exportable commodities."

The following Members took part in the debate: -

- (1) Shri Vasant Sathe
- (2) Dr. Saradish Rov
- (3) Prof. D. P. Chattopadhyaya

Shri B. K. Daschowdhury replied to the debate.

The Resolution was withdrawn by leave of the House.

15. Private Member's Resolution—Under Consideration

Dr. Saradish Roy moved the following Resolution:-

"This House expresses its grave concern at the falling real wages of the Indian workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference."

His speech was not concluded.

16. Discussion Under Rule 193

Shri Era Sezhiyan raised a discussion on the text of the historical documents buried with the Time Capsule at the Red Fort on the last Independence Day (15th August, 1973).

Shri Sudhakar Pandey took part in the debate. His speech was not concluded.

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th December, 1973)

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 10, 1973/Agrahayana 19, 1895 (Saka)

No. 323

11.02 A.M.

Reference to Twenty-fifth Anniversary of the Universal Beclaration of of Human Rights

The Speaker made a reference to the twenty-fifth anniversary of the Universal Declaration of Human Rights.

2. Starred Questions

Starred Questions Nos. 406, 408, 409, 412, 413; 417 and 419 were orally answered. Starred Question No. 403 had been postponed for answer on 17th December, 1973. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3940—3987, 3989—3991, 3993—4033, 4035—4039, 4041, 4043—4071, 4073, 4074, 4076—4092 and 4094—4141 were laid on the Table.

4. Calling Attention

Shri Vasant Sathe called the attention of the Minister of Steel and Mines to the reported virtual halt in the production of steel plants at Bhilai and Durgapur owing to breakdown in the coal supply from Jharia coalfield.

The Deputy Minister of Steel and Mines laid on the Table a statement in regard thereto.

5. Question of Privilege

Shri Vasant Sathe and some other Members sought to raise a question of privilege in respect of a privilege motion against Shri G. G. Swell, Deputy Speaker of Lok Sabha having been referred to the Committee of Privileges of the Meghalaya Legislative Assembly.

The Speaker observed that he would take up the matter with the Speaker of the Meghalaya Legislative Assembly.

6. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1972-73.

- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O. Rt. No. 2880 published in Andhra Pradesh Gazette dated the 2nd November, 1972.
 - (b) G.O. Rt. No. 3194 published in Andhra Pradesh Gazette dated the 7th December, 1972.
 - (c) G.O. Ms. No. 475 published in Andhra Pradesh Gazette dated the 19th July, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) (i) A copy of Notification No. G.O.Ms. 516 published in Andhra Pradesh Gazette dated the 27th September. 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January 1973 issued by the President in relation to the State of Andhra Pradesh.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (4) A copy of the Annual Account of the Andhra Pradesh State Road Transport Corporaton, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act. 1950, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.
- (5) A copy of the Annual Administration Report of the Andhra Pradesh State Road Transport Corporation for the year 1971-72 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950 read with clause (c) (iii) of the Proclamation dated the 18th January. 1973 issued by the President in relation to the State of Archra Pradesh.
- (6) Two statements (Hindi and English versions) showing (i) reasons for delay in laving the documents mentioned at (4) and (5) above, and (ii) for not laying the Hindi versions thereof.
- (7) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Order, 1973, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 16th August, 1973,

- (ii) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Amendment Order, 1973, published in Notification No G.S.R. 449(E) in Gazette of India dated the 21st September, 1973.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (8) (i) A copy of the Report of the Indian Institute of Management, Calcutta, for the period April 1, 1969 to March 31, 1972.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Report and (ii) for not laying simultaneously the Hindi version of the Report.
- @ (9) A copy of the Proclamation (Hindi and English versions) dated the 10th December, 1973 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 18th January, 1973 in relation to the State of Andhra Pradesh, published in Notification No. G.S.R. 518(E) in Gazette of India dated the 10th December, 1973, under article 356(3) of the Constitution.

7. Statement by Minister

The Minister of State for External Affairs made a statement regarding establishment of diplomatic relations with the two Koreas.

8. Motion regarding Report of Joint Committee-extension of time

Shri H. M. Patel moved the following motion:-

"That this House do further extend upto the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted.

9. Matter Under Rule 377

Sarvashri Bhaosahaib Dhamankar and Rajaram Dadasaheb Nimbalkar rajaed matter regarding border dispute between Maharashtra and Karnataka States.

(Lok Sabha adjourned at 2.15 P.M. and re-assembled at 3.20 P.M.)

16. Demands for Excess Grants (General)-1971-72

Shrimati Sushila Rohatgi presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1971-72.

*11. Statutory Resolution-Under Consideration

Shri S. M. Baneriee concluded his speech on the following Resolution moved by him on the 7th December, 1973:—

"This House disapproves of the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President on the 2nd November, 1973."

@Laid at 4.55 P.M.

*Discussed together.

*12. Government Bill-Under Consideration

The Central Excises and Salt (Second Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Dr. Laxminarayan Pandeya
- (2) Shri Somnath Chatterjee
- (3) Shri K. D. Malaviya
- (4) Shri Era Sezhiyan
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri P. G. Mavalankar
- (7) Shri Nawal Kishore Sharma
- (8) Shri Shyamnandan Mishra

Shri Y. B. Chavan replied to the debate.

Shri S. M. Banerjee commenced his speech in reply to the debate on the Statutory Resolution. His speech was not concluded.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

13. Half-An-Hour Discussion

Shri Prasannbhai Mehta raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1973 to Unstarred Question No. 160 regarding States having own agencies for procurement and distribution of foodgrains.

Shri Annasaheb P. Shinde replied to the discussion.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th December, 1973).

^{*}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 11, 1973 Agrahayana 20, 1895 (Saka)

No. 324

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 423, 424 and 427—430 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4142—4153, 4155—4180, 4182—4208, 4210—4233, 4235—4338, 4340 and 4341 were laid on the Table.

3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Commerce to the reported ban imposed by the Nepal Government on all foreign companies, most of whom have Indian interest, from carrying on any import-export transactions in Nepal.

The Minister of Commerce made a statement in regard thereto. The Minister also laid on the Table a copy of the text of the press release issued by the Government of Nepal.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement regarding the extent of reduction in crude oil imports by the foreign oil companies, particularly Caltax.
- (2) A copy of the Report (1966) of the Tariff Commission on the price structure of Beta Oxy Naphthoic Acid (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (3) A copy of the Companies (Public Trustee) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 983 in Gazette of India dated the 15th September, 1973, under subsection (3) of section 642 of the Companies Act, 1956.

5. Report of Railway Convention Committee

Shri B. S. Murthy presented the Interim Report of the Railway Convention Committee, 1973.

6. Statement by Minister

The Minister of State for Petroleum and Chemicals made a statement correcting certain information given during the Calling Attention on the 6th December, 1973 regarding the reported loss of Rupees 18 lakhs due to delay in delivering the Rupees 12.3 crores off-shore drilling platform 'Sagar Samrat' by Japanese firm.

7. Supplementary Demands for Grants (Railways)-1973-74

Shri Lalit Narain Mishra presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1973-74.

8. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding alleged violation of the Constitution by the Governor of Uttar Pradesh for not summoning the Legislative Assembly within six months.

*9. Statutory Resolution-Negatived

Shri S. M. Banerjee concluded his speech in reply to the debate on the following Resolution moved by him on the 7th December, 1973:—

"This House disapproves of the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President on the 2nd November, 1973."

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On the Resolution the House divided, Ayes 30; Noes 109.

The Resolution was accordingly negatived.

*10. Government Bill-Passed

The Central Excises and Salt (Second Amendment) Bill, 1973

The motion for consideration of the Bill moved on the 10th December, 1973, was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. M. Banerjee
- (3) Shri Madhu Limaye

On the motion the House divided, Ayes 74; Noes 26. The motion was accordingly adopted and the Bill was passed.

11. Government Bill—Under Consideration

The Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha

^{*}Discussed together.

Shri Ram Niwas Mirdha moved the following motion:-

"That the debate on the Bill to consolidate and amend the law relating to Criminal Procedure, as passed by Rajya Sabha, which was adjourned on the 3rd September, 1973, be resumed now."

The motion was adopted.

Further consideration of the Bill, as passed by Rajya Sabha, was resumed.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 106 of the Bill and the amendment moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 106 was considered and adopted.

A motion moved by Shri Dinesh Joarder that the decisions of the House in respect of Clause 107 of the Bill and the amendments moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 107 was considered and adopted as amended.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 108 of the Bill and the amendments moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 108 was considered and adopted.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 109 of the Bill and the amendment moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 109 was considered and adopted as amended.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 110 of the Bill and the amendments moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 110 was considered and adopted.

A motion moved by Shri Bhogendra Jha that the decisions of the House in respect of Clause 116 of the Bill and the amendments moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 116 was considered and adopted as amended.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 125 of the Bill and the amendments moved thereto, made on the 30th August, 1973 be rescinded, was adopted.

Clause 125 was considered and adopted as amended.

A motion moved by Shri Ram Niwas Mirdha that the decision of the House in respect of Clause 127 of the Bill made on the 30th August, 1973 be rescinded, was adopted.

Clause 127 was considered and adopted as amended.

A motion moved by Shri Madhu Limaye that the decisions of the House in respect of Clause 144 of the Bill and the amendments moved thereto, made on the 1st September, 1973 be rescinded, was adopted.

On amendment No. 334 to Clause 144 moved by Shri Dinesh Joarder, the House divided, Ayes 11; Noes 53. The amendment was accordingly negatived.

Clause 144 was adopted.

A motion moved by Shri Dinesh Joarder that the decisions of the House in respect of Clause 167 of the Bill and the amendments moved thereto, made on the 1st September, 1973 be rescinded, was adopted.

Consideration of Clause 167 was taken up but not concluded.

The discussion on the Bill was not concluded.

· 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th December, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 12, 1973/Agrahayana 21, 1895 (Saka)

No. 325

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 444—449 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4342—4402, 4404—4457, 4460—4466, 4468—4497, 4499—4500, 4502—4514 and 4517—4541 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Shipping and Transport to the reported missing of the ship "Sonavati" of the Scindia Steam Navigation Company Ltd. due to cyclone and steps taken by the Government in this regard.

The Minister of Shipping and Transport made a statement in regard thereto.

4. Paper Laid on the Table

A copy of Notification No. G.S.R. 1278 (Hindi and English versions) published in Gazette of India dated the 1st December, 1973, containing corrigenda to Notification No. G.S.R. 433(E) dated the 9th October, 1972, was laid on the Table under sub-section (2) of section 3 of the All India Services Act, 1951.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th December, 1973, Rajya Sabha agreed without any amendment to the Burn Company and Indian Standard Wagon Company (Taking Over of Management) Bill, 1973, passed by Lok Sabha on the 6th December, 1973.

6. Statements by Ministers

- (i) The Minister of Law, Justice and Company Affairs made a statement regarding alleged violation of the Constitution by the Governor of Uttar Pradesh for not summoning the Legislative Assembly within six months.
- (ii) The Minister of State for Agriculture laid on the Table a statement regarding the destruction of 1,500 quintals of wheat in the godowns of Modi Flour Mills.

7. Matter Under Rule 377

Shri N. Tombi Singh raised matter regarding the reported students agitation in Manipur.

8. Supplementary Demands for Grants (General)—1973-74

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1973-74.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.20 P.M.)

9. Government Bill—Passed

The Code of Criminal Procedure Bill, 1972, as passed by Raiva Sabha

Clause-by-clause consideration of the Bill, as passed by Raiva Sabha. continued.

Clause 167 was considered and adopted as amended.

A motion moved by Dr. Kailas that the decisions of the House in respect of Clause 360 of the Bill and the amendment moved thereto, made on the 1st September, 1973 be rescinded, was adopted.

Clause 360 was considered and adopted as amended.

A motion moved by Shri Ram Niwas Mirdha that the decisions of the House in espect of Clause 1 of the Bill and the amendments moved thereto, made on the 3rd September, 1973 be rescinded, was adopted.

Clause 1 was considered and adopted as amended.

The motion that the Bill, as amended, be passed was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri B. R. Shukla
- (3) Shri Dinesh Joarder
- (4) Shri K. Narayana Rao (5) Shri R. V. Bade (6) Shri P. G. Mavalankar

- (7) Shri Ram Niwas Mirdha

The motion was adopted and the Bill, as amended, was passed.

10. Motion

11.15

Shri Atal Bihari Vajpayee moved the following motion:-

"That this House do consider the working of the Food Corporation of India."

. The following Members took part in the debate:-

- (1) Shri Amrit Nahata
- (2) Shri Biren Dutta
- (3) Shri Dinesh Chandra Goswami (4) Shri S. M. Banerjee (5) Shri Vayalar Ravi (6) Shri E. R. Krishnan

- (7) Shri Shankar Dayal Singh (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 16th November, 1973 to Unstarred Question No. 954 regarding rise in share prices.

Shri K. R. Ganesh replied to the discussion.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th December, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 13, 1973/Agrahayana 22, 1895 (Saka)

No. 326

11.01 A.M.

1. Oath or Affirmation

Kumari Maniben Vallabhbhai Patel made and subscribed the oath in Hindi and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 463—469, 471, 473—475 and 477 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4552—4574, 4576—4589, 4591—4635, 4637—4663, 4665, 4667—4673, 4675—4678; 4680—4691; 4693—4698 and 4698—4707 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (a) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1972 to 31st December, 1972.
 - (ii) Report on the working and administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1972 to 31st December, 1972.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Reports.
 - (2) (i) A copy of the Coal Mines Labour Welfare Fund (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1180 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th December, 1973, Rajya Sabha agreed without any amendment to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973, passed by Lok Sabha on the 6th December, 1973.
- (ii) That at its sitting held on the 12th December, 1973, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, up to the last day of the Eighty-ninth Session of Rajya Sabha.

6. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Forty-second Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Twelfth Report on Food Corporation of India.

7. Statement by Minister

The Deputy Minister of Labour laid on the Table a statement regarding the strike in the Ceat Tyre Factory, Bombay.

8. Statement Under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain alleged inaccuracy in the information given by Shri K. R. Ganesh, Minister of State for Finance, on the 8th December, 1972 during supplementaries on Starred Question No. 370.

The Minister of State for Finance made a statement explaining the position and expressing regret.

9. Matters Under Rule 377

- (i) Shri Shankar Dayal Singh raised matter regarding the reported suspension of more than two hundred trains in the country and late running of trains.
- (ii) Shri Madhu Limaye raised matter regarding the reported auction of properties of the Alcock Ashdown Company Limited.

10. Government Bill—Motion for Reference to Joint Committee Adopted The Constitution (Thirty-second Amendment) Bill, 1973

The motion for reference of the Bill to a Joint Committee was moved by Shri Umashankar Dikshit.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Jagannathrao Joshi
- (3) Shri Dinesh Chandra Goswami

- (4) Shri Dinen Bhattacharya
- (5) Shri B. R. Shukla
- (6) Shri E. R. Krishnan
- (7) Shri Vikram Mahajan
- (8) Shri S. A. Shamim
- (9) Shri A. K. M. Ishaque
- (10) Shri M. Ram Gopal Reddy
- (11) Swami Brahmanand 🗸
- (12) Shri S. R. Damani
- (13) Shri Panna Lal Barupal
- (14) Shri Madhu Limave

Shri Umashankar Dikshit replied to the debate.

The motion was adopted as follows:-

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 60 members, 40 from this House, namely:—

- (1) Dr. Henry Austin
- (2) Shri H. K. L. Bhagat
- (3) Shri Somnath Chatterjee
- (4) Shri M. C. Daga
- (5) Shri Madhu Dandavate
- (6) Shri Darbara Singh
- (7) Shri K. G. Deshmukh
- (8) Shri P. Gangadeb
- (9) Shri H. R. Gokhale
- (10) Shri M. M. Hashim
- (11) Shrimati V. Jevalakshmi
- (12) Shri Bhogendra Jha
- (13) Shri Popatlal M. Joshi
- (14) Shri Arjun Shripat Kasture
- (15) Shri Zulfiquar Ali Khan
- (16) Shri C. H. Mohamed Koya
- (17) Shri K. Lakkappa
- (18) Shri Nihar Laskar
- (19) Shri B. P. Maurya
- (20) Shri P. G. Mavalankar
- (21) Shri Nathuram Mirdha
- (22) Shri G. S. Mishra
- (23) Shri Shyamnandan Mishra
- (24) Shri Piloo Mody
- (25) Shri F. H. Mohsin
- (26) Shri Samar Mukherjee

- (27) Shri Paokai Haokip
- (28) Shri Dhan Shah Pradhan
- (29) Shrimati Maya Ray
- (30) Maulana Ishaque Sambhali
- (31) Shri P. M. Sayeed
- (32) Dr. Shankar Dayal Sharma
- (33) Shri Nawal Kishore Sinha
- (34) Shri S. S. Tewari
- (35) Shri Tula Ram
- (36) Shri Tulmohan Ram
- (37) Shri Atal Bihari Vajpayee
- (38) Shri P. Venkatasubbaiah
- (39) Shri G. Viswanathan
- (40) Shri Chandrajit Yadav

and 20 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 20 Members to be appointed by Rajya Sabha to the Joint Committee."

11. Statement by Minister

The Minister of Finance made a statement on the disposition of rupee accumulation in India by the U.S. Government,

12. Discussion Under Rule 193

In response to an appeal made by Shri Umashankar Dikshit, Minister of Home Affairs, the House agreed that the item relating to discussion under Rule 193 on the delay in the settlement of the Karnataka-Maharashtra border dispute leading to violent disturbances in that area, might not be taken up.

5.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th December, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 14, 1973/Agrahayana 23, 1895 (Saka)

No. 327

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 483—485 and 487—490 were orally answered. Starred Question No. 498 had been postponed to 21-12-73. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4708—4720, 4722—4743, 4745—4883, 4886—4888 and 4890—4907 were laid on the Table.

3. Calling Attention

Shri Vikram Mahajan called the attention of the Minister of Agriculture to the reported loss of about Rupees ten lakhs to the National Seeds Corporation in last three months due to shady transactions.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) regarding the registration of Indian Cotton Mills Federation under the Indian Trade Unions Act and its liability for payment of incometax.
- (2) A copy of the Central Excise (Twelfth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated the 27th November, 1973 under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of the International Airports Authority of India (Conditions of Service of the Chairman and other whole-time Members) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 717(E) in Gazette of India dated the 29th November, 1973, under sub-section (3) of section 36 of the International Airport Authority Act, 1973.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1972-73.

- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1971-72.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excises and Salt (Second Amendment) Bill, 1973, passed by Lok Sabha on the 11th December, 1973.
- (ii) That at its sitting held on the 13th December, 1973, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, in the vacancy caused by the resignation of Shri Madhu Limaye from the membership of the said Joint Committee.

6. Assent to Bill

;

Secretary-General laid on the Table the Maternity Benefit (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to.

7. Intimation regarding arrest of Member

The Speaker informed the House of a telegram, dated the 13th December, 1973, from the Superintendent of Police, Indore, intimating that Dr. Laxminarayan Pandeya, Member, Lok Sabha was arrested at 9.15 hours on the 13th December, 1973, at Village Harsola (Indore District), under Section 151 of the Code of Criminal Procedure and that he was being produced before the Magistrate the same day.

8. Report of Rules Committee-Laid on the Table

Shri S. N. Singh laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee.

9. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Twelfth Report of the Committee on Absence of Members from the Sittings of the House.

10. Report of Committee on Government Assurances

Shri D. D. Desai presented the Seventh Report of the Committee on Government Assurances.

11. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th December, 1973.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3 P.M.)

12. Government Bill-Introduced

The Konkan Passenger Ships (Acquisition) Bill, 1973

The motion for leave to introduce the Bill moved by Shri Kamlapati Tripathi was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Konkan Passenger Ships (Acquisition) Ordinance, 1973, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

14. Government Bills-Introduced

(1) The Income-tax (Amendment) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri K. R. Ganesh was opposed. The motion was adopted and the Bill was introduced.

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(2) The Constitution (Thirty-third Amendment) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri Ram Niwas Mirdha was opposed. The motion was adopted and the Bill was introduced.

(3) The Mulki Rules (Repeal) Bill, 1973.

15. Private Members' Bills-Introduced

- (1) The Mithila (North Bihar) Development Board Bill, 1973 by Shri Yamuna Prahad Mandal.
 - (2) The Mercy Killing Bill, 1973 by Shri M. C. Daga.

The motion for leave to introduce the Bill moved by Shri M. C. Daga was opposed. On the motion the House divided, Ayes 71; Noes 15. The motion was accordingly adopted and the Bill was introduced.

16. Private Member's Bill-Withdrawn

The Legal Assistance Bill, 1971 by Dr. Karni Singh

The motion for consideration of the Bill was moved by Dr. Karni Singh.

The following Members took part in the debate:-

- (1) Shri Gadadhar Saha
- (2) Shri B. R. Shukla
- (3) Shri Ramavatar Shastri
- (4) Shri S. N. Singh
- (5) Shri R. V. Bade
- (6) Shri Yamuna Prasad Mandal

- (7) Shri P. G. Mavalankar
- (8) Swami Brahmanand
- (9) Shri Nathu Ram Ahirwar
- (10) Shri M. C. Daga 🍫
- (11) Shri Panna Lal Barupal
- (12) Shri H. R. Gokhale

Dr. Karni Singh replied to the debate.

The Bill was withdrawn by leave of the House.

17. Private Member's Bill-Under Consideration

The Removal of Disparities and Concentration of Wealth Bill, 1973 by Shri K. Lakkappa

The motion for consideration of the Bill was moved by Shri K. Lakkappa.

Shri Krishna Chandra Halder took part in the debate.

The discussion on the Bill was not concluded.

18. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1973 to Unstarred Question No. 77 regarding proposal for 12 year secondary course.

Shri D. P. Yadav replied to the discussion.

6.58 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th December, 1973)

BULLETIN-PART 1

[Brief Record of Proceedings]

Monday, December 17, 1973/Agrahayana 26, 1895 (Saka)

No. 328

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 503, 506, 509, 511, 514 and 519 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4908—4952, 4954—5017, 5019—5054, 5056—5069 and 5071—5107 were laid on the Table.

A statement by the Minister of State in the Ministry of Works and Housing (i) correcting reply given on the 30th April, 1973 to Unstarred Question No. 8540 regarding 'Modern Bazar' in residential building in Vasant Vihar, New Delhi and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. F. 3 (19) |73-Tpt. in Delhi Gazette dated the 22nd October, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy of the Orissa Rice (Movement Control) (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 512(E) in Gazette of India dated the 30th November. 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1970-71.
- (ii) A statement showing reasons for delay in laying the above Report.
- (4) A copy of the Sugar (Price Determination for 1973-74 Production) Order, 1973 (Himdi and English versions) published in Notification No. G.S.R. 509(E) in Gazette of India dated the

- 28th Novermber, 1973, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (5) (i) A copy each of the following Orissa Notifications under sub-section (3) of section 150 of the Orissa Grama Panchayat Act, 1964, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa:—
 - (a) S.R.O. No. 358/73 published in Orissa Gazette dated the 23rd March, 1973 making certain amendments to the Orissa Grama Panchayat Rules, 1968, together with an explanatory note.
 - (b) S.R.O. No. 808/73 published in Orissa Gazette dated the 28th August, 1973 making certain amendment to the Orissa Grama Panchayat Rules, 1968 together with an explanatory note.
- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (iii) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (i) above.
- (6) (i) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad, for the year 1971-72.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Report, and (ii) for not laying simultaneously Hindi version thereof.
- (7) (i) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1972-73.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of the above Report.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th December, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 4th December, 1973, in the Industries (Development and Regulation) Amendment Bill, 1973.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Martand Singh—9th to 16th May, 1973 (Seventh Session) and 23rd July to 5th September, 1973 (Eighth Session).
- (2) Shri Ramsahai Pandey—12th November to 12th December, 1973 (Ninth Session).
- (3) Shri Narendra Singh—12th November to 7th December, 1973 (Ninth Session).
- (4) Shri Tulsidas Dasappa—23rd July to 5th September, 1973 (Eighth Session).

- (5) Shri E. V. Vikhe Patil—16th to 30th November, 1973 (Ninth Session).
- (6) Shri A. K. Gopalan—12th November to 21st December, 1973 (Ninth Session).
- (7) Shri Bishwanath Jhunjhunwala—11th August to 5th September, 1973 (Eighth Session) and 12th November to 10th December, 1973 (Ninth Session).

6. Supplementary Demands for Grants (Orissa)-1973-74

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1973-74.

7. Government Bill-Introduced

The Delhi Urban Art Commission Bill, 1973.

The motion for leave to introduce the Bill moved by Shri Bhola Paswan Shastri was opposed. The motion was adopted and the Bill was introduced.

8. Matter Under Rule 377

Sarvashri Shyamnandan Mishra and Madhu Limaye raised matter regarding decision of the Government to raise ex-factory price of levy sugar and to increase duty on free sale sugar.

The Minister of Agriculture made a statement on the subject.

*9. Resolution—Adopted

Shri Lalit Narain Mishra moved the following Resolution:-

"That this House approves the recommendations made in paras 60, 70, 71, 75, 76, 77, 78 and 79 contained in the Interim Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on 11th December, 1973.

That this House further direct; that the action taken by Government on the other recommendations made in the Report should be reported to the Committee."

The Resolution was adopted after discussion as indicated under para 11 below.

*10. Supplementary Demands for Grants (Railways)-1973-74

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4 to 10, 14 and 15 in respect of the Budget (Railways) for 1973-74 commenced.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

*11. Statement by Minister

The Minister of Railways made a statement regarding strike by loco running staff.

^{*}Discussed together.

The following Members took part in the combined debate on the Resolution, Supplementary Demands for Grants (Railways) (vide paras 9 and 10 above) and the statement by the Minister of Railways:—

- (1) Shri Biren Dutta
- (2) Shri B. K. Daschowdhury
- (3) Shri S. M. Banerjee
- (4) Shri Jagannath Mishra
- (5) Shri Atal Bihari Vajpayee
- (6) Shri B. P. Maurya
- (7) Shri Khemchandbhai Chavda
- (8) Shri S. R. Damani
- (9) Shri Anant Prasad Sharma
- (10) Shri Somnath Chatterjee
- (11) Shri Narain Chand Parashar
- (12) Shri P. G. Mavalankar
- (13) Shri S. N. Singh
- (14) Shri Bhagirath Bhanwar
- (15) Shri A. K. M. Ishaque
- (16) Shri Sarjoo Pandey
- (17) Shri Balakrishna Venkanna Naik
- (18) Pandit D. N. Tiwary
- (19) Shri Ram Shekhar Prasad Singh
- (20) Shri Shyamnandan Mishra
- (21) Shri Nathu Ram Ahirwar

Shri Lalit Narain Mishra replied to the debate.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1973-74, were voted in full.

12. Government Bil!-Introduced

The Appropriation (Railways) No. 4 Bill, 1973.

13. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1973

The motion for consideration of the Bill was moved by Shri Lalit Narain Mishra.

Shri Madhu Limaye took part in the debate.

Shri Lalit Narain Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narain Mishra.

The motion was adopted and the Dill was passed.

14. Statements by Ministers

- **(i) The Minister of Agriculture made a statement regarding fixation of ex-factory prices of levy sugar of 1973-74 production. The Minister also laid on the Table a copy of the Sugar (Price Determination for 1973-74 Production) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 522(E) in Gazette of India dated the 14th December, 1973, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (ii) The Minister of Home Affairs made a statement regarding the Meerut incidents.
- (iii) The Minister of Heavy Industry made a statement regarding acquisition of Alcock Ashdown Company Limited.

15. Half-An-Hour Discussion

Shri N. K. Sanghi raised a half-an-hour discussion on points arising out of the answer given on the 22nd November, 1973 to Unstarred Question No. 1702 regarding stepping up production of scooters.

Shri T. A. Pai replied to the discussion.

16. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-fifth Report of the Business Advisory Committee.
7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th December, 1973)

^{**}Made at 5.25 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 18, 1973/Agrahayana 27, 1895 (Saka)

No. 329

11.03 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Muzaffar Ahmed.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 527—529 and 531—536 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5108—5138, 5140—5249, 5251, 5253—5260 and 5262—5307 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (1971) of the Tariff Commission on the fair selling prices of Synthetic Rubber (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (2) A copy of the Annual Report (Hindi and English versions) for the year 1972-73, on the working of the Seamen's Provident Fund Scheme, 1966.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) (i) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs Tata Engineering and Locomotive Company Limited, Bombay and the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the said Act.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report and order of the Government thereon.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1971-72 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- *(6) A copy of the Report (Hindi and English versions) of the Sixth Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th December, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Constitution (Thirty-second Amendment) Bill, 1973 and had nominated the following Members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri Jaisukhlal Hathi
- (2) Shri Bindeshwari Prasad Singh
- (3) Shri Mulka Govinda Reddy
- (4) Shri Brahmananda Panda
- (5) Shri V. B. Raju
- (6) Shrimati Aziza Imam
- (7) Shri Sultan Singh
- (8) Shri Roshan Lal
- (9) Dr. M. R. Vyas
- (10) Shri A. P. Jain
- (11) Shri Ram Niwas Mirdha
- (12) Shri Umashankar Dikshit
- (13) Shri Bhupesh Gupta
- (14) Shri Niren Ghosh
- (15) Shri Lokanath Misra
- (16) Shri C. D. Pande
- (17) Shri M. Kamalanathan
- (18) Shri K. Chandrasekharan
- (19) Shri Lal K. Advani
- (20) Shri Papi Reddi

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table a copy each of the following Reports of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee to Calcutta, Manipur, Nagaland, Gauhati and Shillong during June, 1973.
- (2) Report of Study Tour of Study Group II of the Committee to Himachal Pradesh during June-July, 1973.

7. Personal Explanation Under Rule 357

Shri Jyotirmoy Bosu made a personal explanation regarding certain remarks about him made by Shri B. P. Maurya in the House on the 21st November, 1973 during discussion on the Motion of No-confidence in the Council of Ministers.

Shri B. P. Maurya made a statement in reply and withdrew the remarks.

8. Motion regarding Thirty-Fifth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 17th December, 1973."

The motion was adopted subject to the modification that in item (iii) of para 2 of the Report "and Matters under rule 377", be deleted.

9 Matter Under Rule 377

Sarvashri Madhu Dandavate, Madhu Limaye and Jyotirmoy Bosu raised matter regarding extension to India of activities of Western Pharmaceutical Companies, which ran a global racket in human blood.

The Minister of Health and Family Planning made a statement on the subject.

10. Government Bills-Passed

- (i) The Constitution (Thirty-third Amendment) Bill, 1973
 - (ii) The Mulki Rules (Repeal) Bill, 1973

The motions for consideration of the above two Bills were moved by Shri Umashankar Dikshit.

An amendment for circulation of the Constitution (Thirty-third Amendment) Bill, 1973, for the purpose of eliciting opinion thereon was moved by Shri S. B. Giri.

An amendment for reference of the Constitution (Thirty-third Amendment) Bill, 1973 to a Joint Committee was moved by Shri S. B. Giri.

^{*}Discussed together.

An amendment for circulation of the Mulki Rules (Repeal) Bill, 1973, for the purpose of eliciting opinion thereon was moved by Shri S. B. Giri.

An amendment for reference of the Mulki Rules (Repeal) Bill, 1973, to a Select Committee was moved by Shri S. B. Giri.

The following Members took part in the combined debate:-

- (1) Shri B. N. Reddy
- (2) Shri P. Venkatasubbaiah
- (3) Shri Jagannathrao Joshi
- (4) Shri K. Narayana Rao
- (5) Shri Y. Eswara Reddy
- (6) Shri J. Rameshwar Rao
- (7) Shri Shyamnandan Mishra
- (8) Shri K. C. Pant
- (9) Shri H. M. Patel
- (10) Shri M. Ram Gopal Reddy
- (11) Shri Madhu Dandavate
- (12) Shri P. Narasimha Reddy
- (13) Shri Kartik Oraon
- (14) Shri S. B. Giri

Shri Umashankar Dikihit replied to the debate.

(i) Both the amendments moved to the motion for consideration of the Constitution (Thirty-third Amendment) Bill, 1973, were negatived.

On the motion for consideration of the Constitution (Thirty-third Amendment) Bill, 1973, the House divided, Ayes 299; Noes 14. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On amendment No. 10 to Clause 2 moved by Shri Madhu Limaye, the House divided, Ayes 8; Noes 312. The amendment was accordingly negatived.

On the motion for adoption of Clause 2, the House divided, Ayes 312; Noes 9.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Two amendments to Clause 3 were adopted.

On the motion for adoption of Clause 3, as amended, the House divided, Ayes 314; Noes 5.

Clause 3, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 312; Noes 5.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

An amendment to Clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 313; Noes 6.

Clause 1, as amended, was adopted by a mojority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Umashankar Dikshit.

Shri P. G. Mavalankar took part in the debate.

On the motion the House divided, Ayes 311; Noes 8.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

(ii) Both the amendments moved to the motion for consideration of the Mulki Rules (Repeal) Bill, 1973, were negatived.

The motion for consideration of the Mulki Rules (Repeal) Bill, 1973 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Umashankar Dikshit.

The motion was adopted and the Bill was passed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th December, 1973)

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART 1

[Brief Record of Proceedings]

Wednesday, December 19, 1973/Agrahayana 28, 1895 (Saka)

No. 330

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 547—552 and 557 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5308—5318, 5320—5408, 5410—5430, 5432—5446, 5448—5498 and 5500—5507 were laid on the Table.

A statement by the Deputy Minister of Industrial Development (i) correcting the reply given on the 28th March, 1973 to Unstarred Question No. 5025 regarding remittances made by foreign tobacco and cigarette companies and (ii) giving reasons for delay in correcting the reply, was also on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Draft Fifth Five Year Plan 1974—79—Parts I and II. (Hindi and English versions).
- (2) (i) A copy each of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1969-70, 1970-71 and 1971-72, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1971-72 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (ii) A statement showing reasons for delay in laying the above Report.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1972.
 - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1972, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1972.
 - (b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Salt Cess (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 2543 in Gazette of India dated the 8th September, 1973, under subsection (3) of section 6 of the Salt Cess Act, 1953.
- (6) A copy of the Report (1971) of the Tariff Commission on the Fair Prices of Jute-based and Felt-based Linoleum (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (7) A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1971.

4. Minutes of Rules Committee—Laid on the Table

Minutes of the sittings of the Rules Committee held on the 3rd September and 12th December, 1973, were laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement Under Direction 115

Shri Madhu Limaye laid on the Table a statement regarding certain information given by the Deputy Minister of Finance on the 31st August, 1973 in answer to Unstarred Question No. 5231 regarding irregularities in New India Insurance Company Limited.

The Deputy Minister of Finance laid on the Table a statement in reply thereto.

7. Matters Under Rule 377

(i) Shri Madhu Dandavate raised matter regarding the reported nonclearance of cheques worth crores of rupees in Delhi Banks due to trade union rivalry between representatives working at the Delhi Clearing House. (ii) Sarvashri S. M. Banerjee and Jyotirmoy Bosu raised matter regarding the reported use of D.I.R. to arrest Loco Running Staff.

8. Government Bill—Passed

The Konkan Passenger Ships (Acquisition) Bill, 1973

The motion for consideration of the Bill was moved by Shri Kamlapati
Tripathi.

The following Members took part in the debate:-

- (1) Shri Madhu Dandavate
- (2) Shri Ramavatar Shastri
- (3) Shri Shanker Rao Savant
- (4) Shri Anantrao Patil
- (5) Shri Jagannathrao Joshi
- (6) Shri Bhaoosahaib Dhamankar
- (7) Shri Ajit Kumar Saha
- (8) Shri Balakrishna Venkanna Naik
- (9) Shri H. M. Patel
- (10) Shri S. L. Peje
- (11) Shri Raja Kulkarni
- (12) Shri N. K. P. Salve

Shri Kamlapati Tripathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamlapati Tripathi.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. M. Banerjee

The motion was adopted and the Bill was passed.

9. The Budget (General)

The following items of business were taken up together:-

- *(i) Demands for Excess Grants Nos. 2 to 5, 20, 24, 41, 46, 49, 51A, 64, 66, 74, 78, 86, 93, 107, 111, 125 and 126 in respect of the Budget (General) for 1971-72.
- *(ii) Supplementary Demands for Grants Nos. 2, 7, 11, 35, 44, 71, 78, 90 and 98 in respect of the Budget (General) for 1973-74.

All the Demands for Excess Grants as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1971-72, were voted in full.

^{*}Discussed together.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1973-74, were voted in full.

10. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1973.

11. Government Bill-Passed

The Appropriation (No. 4) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

12. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1973.

13. Government Bill-Passed

The Appropriation (No. 5) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Madhu Limaye

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K, R, Ganesh.

The motion was adopted and the Bill was passed.

14. Supplementary Demands for Grants (Orissa)-1973-74

Discussion on the Supplementary Demands for Grants Nos. 4A, 5, 9, 11, 13, 16, 17, 17A, 21, 23, 24, 24A, 25, 30 34 35 37 42 43 46 48 and 56 in respect of the Budget for the State of Orissa for 1973-74 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) as shown under column 3 of the printed List of Supplementary Demands for Grants (Orissa) for 1973-74, were voted in full.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th December, 1973)

S. L. SHAKDHER, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 20, 1973/Agrahayana 29, 1898 (Saka)

No. 331

11 A.M.

1. Starred Questions

Starred Questions Nos. 587-571 and 573-575 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5508—5655 and 5657—5707 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Petroleum and Chemicals regarding Discovery of Galeki structure in Assam as second largest oil-field, was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the guidelines for administering section 29 of the Foreign Exchange Regulation Act; 1973 (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73.
 - (ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Heavy Electrical Limited, New Delhi, for the year 1972-73.

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Volume I) of the Indian Statistical Institute, Calcutta, for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (4) A copy of the Delhi Co-operative Societies Rules, 1973 (Hindi and English versions) published in Notification No. F.7(15)65-73|Coop|3614 in Delhi Gazette dated the 16th March, 1973 under sub-section (3) of section 97 cf the Delhi Co-operative Societies Act, 1972.
- (5) A copy of the text (Hindi and English versions) of the Commercial Cooperation Agreement between the Government of India and the Council of the European Communities.
- (6) A copy of Notification No. Ind. II-7(58)|72-II published in Gazette of India dated the 28th August, 1973, containing corrigenda to Notification No. G.S.R. 280(E) dated the 16th May, 1973, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking over of Management) Act, 1972.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (8) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines for the year 1971-72, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
 - (9) (i) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1249 in Gazette of India dated the 17th November, 1973, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

5. Minutes of Committee on Absence of Members— Laid on the Table

Minutes of the Twelfth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

6. Statement by Minister

The Minister of Petroleum and Chemicals laid on the Table a statement on Fuel and loss in Refineries.

7. Motion

Shri Balgovind Verma moved the following motion:----

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill further to amend the Plantations Labour Act, 1951, in the vacancy caused by the resignation of Shri Madku Limaye and do resolve the Shri Samar Guha be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted.

8. Government Bill-Introduced

The Representation of the People (Amendment) Bill. 1973

The motion for leave to introduce the Bill moved by Shri Niti Raj Singh Chaudhary was opposed. The motion was adopted and the Bill was introduced.

9. Matters Under Rule 377

- (i) Shri Kushok Bakula raised matter regarding economic and social backwardness and neglect of Ladakh area of Jammu and Kashmir State.
- (ii) Kumari Maniben Vallabhbhai Patel rai ed matter regarding the reported death of a person and injuries to a lady by the bullets used for practice by N.C.C. personnel in village Hansalpur, Tehsil Himmatnagar, Sabarkantha, Gujarat.

10. Government Bill-Introduced

The Orissa Appropriation (No. 4) Bill, 1973

11. Government Bill—Passed

The Orissa Appropriation (No. 4) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

JP.T.O.

12. Motion

Sardar Swaran Singh moved the following motion:-

"That this House do...consider the present international situation, and the policy of the Government of India in relation thereto."

The following Members took part in the debate:-

- (1) Shri Samar Mukherjee
- (2) Shri Madhavrao Scindia
- (3) Shri Dinesh Chandra Goswami
- (4) Shri B. R. Shukla
- (5) Shri H. N. Mukerjee
- (6) Shri Dinesh Singh
- (7) Shri Shashi Bhushan
- (8) Shri G. Viswanathan
- (9) Shrimati Maya Ray
- (10) Shri Shyamnandan Mishra
- (11) Dr. Henry Austin
- (12) Shri K. P. Unnikrishnan
- (13) Shri V. K. Krishna Menon
- (14) Shri Vasant Sathe
- (15) Shrimati Mukul Banerji
- (16) Shri Madhu Limaye
- (17) Shri Y. S. Mahajan
- (18) Shri Hari Kishore Singh
- (19) Shri Ebrahim Sulaiman Sait
- (20) Shri Sved Ahmed Aga
- (21) Shri P. G. Mavalankar
- (22) Shri Shankar Dev

Sardar Swaran Singh commenced his speech in reply to the debate." His speech was not concluded.

The discussion was not concluded.

*13. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding crash of Lufthansa Boeing-707 aircraft at Palam airport on the 20th December, 1973.

61.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st December, 1973).

S. L. SHAKDHER, Secretary-General.

^{*}Made at 5.10 P.M.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 21, 1973 Agrahayana 30, 1895 (Saka)

No. 332

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 589—594 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5798—5908 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151(1) of the Constitution:—
 - Part IX—Appraisal of the working of the Hindustan Photo Films Manufacturing Company Limited.
 - Part X—Appraisal of the working of the Indian Drugs and Pharmaceuticals Limited.
- (2) A copy of the Central Excise (Eleventh Amendment) Rules. 1973 (Hindi and English versions) published in Notification No. G.S.R. 1287 in Gazette of India dated the 1st December, 1973, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of Notifications Nos. G.S.R. 1331 and 1332 (Hindi and English versions) published in Gazette of India dated the 8th December, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hinidi and English versions) issued under the Central Excise Rules, 1944:—
 - G.S.R. 1288 published in Gazette of India dated the 1st December, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 1333 published in Gazette of India dated the 8th December, 1973 together with an explanatory memorandum.

- (iii) G.S.R. 525(E) and 526(E) published in Gazette of India dated the 15th December, 1973 together with an explanatory memorandum.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1971-72.
 - (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of teh Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1971-72.
 - (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the Air India for the year 1972-73 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (7) A copy of the Certified Accounts (Hindi and English versions) of the Air India for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (8) A copy of the Aircraft (Eighth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1347 in Gazette of India dated the 8th December, 1973, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (9) A copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act. 1951.
- (10) A copy each of the following papers (Hindi and English versions under sub-section (1) of section 619A of the Companies, Act. 1956:—
 - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (11) A copy of the National Cooperative Development Corporation (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1187 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962.
- (12) A copy of Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated the 7th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (13) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Pama, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1970-71 along with the Audited Accounts.
 - (c) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (Inspection) Second Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 3322 in Gazette of India dated the 1st December, 1973, under subsection (8) of section 17 of the Export (Quality Centrol and Inspection) Act, 1963.
 - (15) A copy of the Cotton Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 428 in Gazette of India dated the 17th February, 1973 together with a corrigendum thereto published in Notification No. S.O. 3046 in Gazette of India dated the 27th October, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) The Mining Leases (Modification of Terms) (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 1195 in Gazette of India dated the 3rd November, 1973.
 - (ii) The Mineral Concession (Sixth Amendment) Rules. 1973 published in Notification No. G.S.R. 1196 in Gazette of India dated the 2rd November, 1973.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1958:-
 - (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1972-73.
- (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (18) A copy of the Indian Telegraph (Third Amendment) Rules, 1973. (Hindf and English versions) published in Notification No. G.S.R. 1912 in Gazette of India dated the 1st December, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (19) A copy of Notification No. S.O. 523(E) (Hindi and English versions) published in Gazette of India dated the 27th September, 1973 regarding management of the industrial undertaking known as the Muir Mills Limited, Kanpur, under subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (20) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:-

Fourth Lok Sabha

1. Statement No. XXXII—Fifth Session. 1968

7 b . k.

- 2. Statement No. XXXII—Ninth Session, 1969
- 3. Statement No. XXXIV-Tenth Session, 1970.
- 4. Statement No. XXII-Eleventh Session, 1970
- 5. Statement No. XXIV—Twelfth Session 1970.

Fifth Lok Sabha

- 1. Statement No. XII—First Session, 1971
- 2. Statement No. XXVI—Second Session, 1971
- 3. Statement No. XVII-Third Session, 1971.
- 4. Statement No. XVII—Fourth Session, 1972
- 5. Statement No. XI-Fifth Session, 1972
- 6. Statement No. IX—Sixth Session, 1972
- 7. Statement No. X—Seventh Session, 1973
- 8. Statement No. IV-Eighth Session, 1973.
- 9. Statement No. I-Ninth Session, 1973.
- (21) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the year 1970-71 along with the Audit Report thereon.
 - (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Accounts, and (ii) for not laying simultaneously the Hindi version thereof.

(22) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1970-71.

4. Amendment to Directions by the Speaker-Laid on the Table

Secretary-General laid on the Table a copy of an amendment to Directions made by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th December, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 12th December, 1973, in the Code of Criminal Procedure Bill, 1972.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1973, passed by Lok Sabha on the 17th December, 1973.

6. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the Thirty-second to Thirty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Seventh Report of the Joint Committee on Offices of Profit.

8. Report of Estimates Committee

Shri Kamal Nath Tewari presented the Forty-eighth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Twety-fourth Report on the Ministry of Finance—Revision of the form and contents of the Demands for Grants.

9. Reports of Committee on Public Undertakings

Dr. Mahipatray Mehta presented the following Reports of the Committee on Public Undertakings:—

- (1) Forty-third Report regarding action taken by Government on the recommendations contained in their Twenty-first Report on Bharat Heavy Electricals Limited.
- (2) Forty-fifth Report regarding action taken by Government on the recommendations contained in their Twenty-seventh Report on National Newsprint and Paper Mills Limited.
- (3) Forty-sixth Report regarding action taken by Government on Paragraph 3.58 of their Fortieth Report on Role and Achievements of Public Undertakings—Form and Contents of the Annual Reports of the Bureau of Public Enterprises, on the working of industrial and Commercial Undertakings of the Central Government.

10. Report of Committee on Petitions

Shri Nathu Ram Ahirwar presented the Fifteenth Report of the Committee on Petitions.

11. Government Bill-Introduced

The Parliament (Prevention of Disqualification) Amendment Bill, 1973.

The motion for leave to introduce the Bill moved by Shri Niti Raj. Singh Chaudhary was opposed. The motion was adopted and the Bill was introduced.

12. Matter under Rule 377

Shri Samar Guha raised matter regarding Netaji Inquiry Commission.

13. Motion

Sardar Swaran Singh concluded his speech in reply to the debate on the following motion moved by him on the 20th December, 1973:—

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

The discussion was concluded.

14. Government Bills-Passed

(i) The Income-tax (Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri D. K. Panda
- (3) Shri N. K. P. Salve
- (4) Shri Virendra Agarwala
- (5) Shri Era Sezhiyan
- (6) Shri Madhu Limaye
- (7) Shri M. C. Daga ✓

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

(ii) The Delhi Urban Art Commission Bill, 1973

The motion for consideration of the Bill was moved by Shri Bhola Paswan Shastri.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhola Paswan Shastri.

The motion was adopted and the Bill was passed.

15. Motion Regarding Thirty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Amar Nath Chawla moved the following motion:—

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1973."

The motion was adopted.

16. Private Member's Resolution-Negatived

Dr. Saradish Roy concluded his speech on the following Resolution moved by him on the 7th December, 1973:—

"This House expresses its grave concern at the falling real wages of the Indian Workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference."

Two amendments were moved by Sarvashri M. C. Daga and S. M. Banerjee.

The following Members took part in the debate:-

- (1) Pandit D. N. Tiwary
- (2) Shri S. M. Banerjee
- (3) Shri Nathu Ram Ahirwar
- (4) Shri Tha Kiruttinan
- (5) Shri M. Ram Gopal Reddy
- (6) Shri M. C. Daga √
- (7) Shri Madhu Limaye
- (8) Shri Balakrishna Venkanna Naik
- (9) Shri Nathuram Mirdha
- (10) Shri Panna Lal Barupal
- (11) Shri Mulki Raj Saini
- (12) Shri Vasant Sathe
- (13) Shri Balgovind Verma

Dr. Saradish Roy replied to the debate.

The amendment moved by Shri M. C. Daga was withdrawn by leave of the House.

The amendment moved by Shri S. M. Banerjee was negatived.

The Resolution was also negatived.

*17. Motion regarding contempt of the House

Shri K. Raghu Ramaiah moved the following motion:-

"This House resolves that the persons calling themselves Shyam Charan and Ram Murti Pandey who shouted from the Visitors' Gallery and attempted to throw some leaflets from there on the floor of the House at 12.02 hours today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on the 22nd December, 1973 and sent to Central Jail, Tihar, New Delhi."

An amendment moved by Shri Jyotirmoy Bosu was negatived.

The motion moved by Shri K. Raghu Ramaiah was adopted.

18. Private Member's resolution—under consideration

Shri Atal Bihari Vajpayee moved the following Resolution:-

- "This House expresses concern over the growing influence of money-power and abuse of official machinery in elections and in order to ensure, free and fair elections directs the Government that—
 - (i) recognised political parties be given elections grants as recommended by the Wanchoo Committee;
 - (ii) recommendations of the Joint Committee on Amendment to Election Law regarding equal radio-time for recognised political parties, making of Election Commission a multimember body, reducing voting age to 18 years, and examination by high-power Committee of feasibility of adopting List System, be implemented;
- (iii) Ministers be prohibited from using official machinery such as aircrafts, helicopters, vehicles and other facilities except on terms of parity with other recognized political parties; and
 - (iv) counting of votes be conducted booth-wise."

His speech was not concluded.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 22nd December, 1973).

S. L. SHAKDHER, Secretary-General.

CORRIGENDUM

In Bulletin-Part I, dated December 20, 1973-

Page 1334, paragraph 11,

add at the end "The motion was adopted and the Bill was passed".

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Saturday, December 22, 1973 Pausa 1, 1895 (Saka).

No. 333

11 A.M.

- PAPERS LAID ON THE TABLE
 The following papers were laid on the Table:—
 - (1) A statement regarding points raised in the House on 21-12-1973 about laying on the Table of Notification Nos. G.S.R. 525(E) and 526(E) dated the 15th December, 1973, issued under the Central Excise Rules, 1944.
 - (2) A statement regarding the supply of fertilizers to Uttar Pradesh and production and requirement of fertilizers.
 - (3) A statement correcting the answer given on the 3rd December, 1973 to Unstarred Question No. 3163 by Shri Jharkhande Rai regarding Pocket C-7 and C-8 of Industrial Tenements under Lawrence Road Residential Scheme by D.D.A.
 - (4) A statement correcting the answer given on the 10th December, 1973 to Unstarred Question No. 4088 by Shri Prabhudas Patel regarding improvement in role of cooperative societies during Fifth Plan.
 - (5) (i) A copy of the Report of the Commission of Inquiry into the affairs of the Bharat Sevak Samaj along with the Memorandum of action taken by the Government hereon.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of the Report.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
 - (i) G.S.R. 513(E) published in Gazette of India dated the 1st December, 1973.
 - (ii) G.S.R. 514(E) published in Gazette of India dated the 1st December, 1973.
 - (7) A copy of Notification No. S.O. 2474 (Hindi and English versions) published in Gazette of India dated the 1st September, 1973 containing corrigendum to Notification No. S.O. 493

published in Gazette of India dated the 26th February, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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(8) A statement (i) correcting the reply given on the 3rd August, 1973 to Unstarred Question No. 1920 by Shri R. K. Sinha regarding branches of nationalised banks opened in urban and rural areas, and (ii) giving reasons for delay in correcting the reply.

2. MESSAGES FROM RAJYA SABHA

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th December, 1973 Rajya Sabha agreed without any amendment to the Mulki Rules (Repeal) Bill, 1973, passed by Lok Sabha on the 18th December, 1973.
- (ii) That at its sitting held on the 20th December, 1973, Rajya Sabha agreed without any amendment to the Konkan Passenger Ships (Acquisition) Bill, 1973, passed by Lok Sabha on the 19th December, 1973.
- (iii) That at its sitting held on the 20th December, 1973, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution *(Thirty-second Amendment) Bill, 1973, passed by Lok Sabha on the 18th December, 1973.

3. ASSENT TO BILLS

Secretary-General laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Payment of Bonus (Second Amendment) Bill, 1973.
- (2) The Central Excises and Salt (Second Amendment) Bill, 1973.

4. REPORTS OF COMMITTEE ON PUBLIC UNDERTAKINGS

Dr. Sankta Prasad presented the following Reports of the Committee on Public Undertakings:—

- (1) Forty-first Report regarding action taken by Government on the recommendations contained in their First Report on Hindustan Steel Limited.
- (2) Forty-fourth Report regarding action taken by Government on the recommendations contained in their Eighteenth Report on Heavy Engineering Corporation Limited.

5. STATEMENTS BY MINISTERS

- (i) The Minister of State for Agriculture laid on the Table a statement correcting the reply given on the 17th December, 1973 to Starred Question No. 503 by Shri Jyotirmoy Bosu regarding food crisis in West Bengal.
- (ii) The Minister of State for Agriculture laid on the Table a statement regarding the fulfilment of the assurance given during the dis-

^{*}The Bill was introduced in Lok Sabha as the Constitution (Thirty-third Amendment) Bill, 1973.

cussion held on the 12th December, 1973 on the working of the Food. Corporation of India.

- *(iii) The Minister o fTourism and Civil Aviation laid on the Table a statement regarding appointment of Court of Enquiry to investigate into the causes and circumstances of the Lufthansa Boeing 707 crash at Delhi Airport on the 20th December, 1973.
- **(iv) The Minister of Railways made a statement on the strike by Loco Running Staff of the Railways.

6 STATEMENT UNDER DIRECTION 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Deputy Minister of Information and Broadcasting on the 12th December, 1973 in answer to Unstarred Question No. 4495 regarding visit of a Journalist to Bulgaria.

The Minister of State for Information and Broadcasting made a statement in reply thereto.

7. Matters Under Rule 377

Several matters were raised by Shri Balakrishna Venkanna Naik, Dr. Laxminarayan Pandeya, Sarvashri Tha Kiruttinan, Jyotirmoy Bosu, S. B. Giri, N. Tombi Singh, S. M. Banerjee, Samar Guha, Shankar Dayal Singh, Ramavatar Shastri, Atal Bihari Vajpayee, Rattan Lal Brahman, Madhu Limaye, P.G. Mavalankar, Bhagirath Bhanwar, K. M. "Madhukar", Krishna Chandra Halder and Sardar Buta Singh.

The Minister of Tourism and Civil Aviation made a statement regarding lock-out in Indian Airlines. The Minister also laid on the Table a copy of the Agreement dated the 8th December, 1973 between the Management of Indian Airlines and the Indian Aircraft Technicians Association.

The Minister of State for Home Affairs made a £ statement regarding the evicted Harijans in Haryana.

8. Oath or Affirmation

Shrimati Premalabai Dajisaheb Chavan made and subscribed the oath in Hindi and took her seat in the House.

9. Government Bill-Introduced

The Public Financial Institutions Laws (Amendment) Bill, 1973.

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The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

^{*}Laid at 12.50 P.M.

^{**}Made at 4.05 P.M.

[£]Made at 6.10 P.M.

10. Motion.

Discussion on the following motion moved by Shri Atal Bihari Vaipayee on the 12th December, 1973, continued:-

"That this House do consider the working of the Food Corporation of India."

The following Members took part in the debate:-

- (1) Shri Shankar Dayal Singh
- (2) Shri Samar Guha (3) Shri Raghunandan Lal Bhatia
- (4) Shri Nathuram Mirdha
- (5) Shri Nathu Ram Ahirwar (6) Shri P. Gangadeb
- (7) Shri R. N. Sharma
- (8) Shri Narsingh Narain Pandey (9) Shri Mulki Raj Saini

- (10) Shri Ramavatar Shastri (11) Shri Fakhruddin Ali Ahmed

Shri Atal Bihari Vajpayee replied to the debate. The discussion was concluded. 100

11. Question of Privilege

Shri Krishna Chandra Halder @raised a question of privilege regarding assistation to the Speaker about his alleged arrest at Burdwan on the 14th November, 1973.

The Minister of State for Home Affairs made a statement on the sub-

The Deputy Speaker referred the matter to the Committee of Privileges under rule 227.

12. Discussions Under Rule 193

(i) Discussion on the text of the historical documents buried with the Time Capsule at the Red Fort on the last Independence Day (15th August, 1973) raised by Shri Era Sezhiyan on the 7th December, 1973, was resumed.

The discussion was not concluded.

(ii) Shri Jyotirmoy Bosu raised a discussion on the expansion of the Coca Cola Export Corporation's activities in India and the facilities extended to it by the Government.

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned sine die at 7.25 P.M.)

S. L. SHAKDHER. Secretary-General.

Acres 65 11655

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@Raised at 1.15 P.M.